Then, I requested on Friday that a statement should be made about the nationalsation of sugar industry. I have given a calling attention today. There should be some statement by the Food and Agriculture Minister about it. It has become a shuttlecock. The Chief Minister of UP will never do it. He is under the vested interests.

SHRI PRAKASH VIR SHASTRI (Hapur): He will definitely do it.

SHRI S. M. BANERJEE: He has again referred it to the Advocate General.

MR. DEPUTY-SPEARER: Your calling attention on this matter has been admitted for tomorrow.

श्री हुकमवन्द कछ्वाय (उःजैन):
उपाध्यक्ष महोदय, यह बड़ी लज्जा की बात
है। क जो हमारे यहां के खिलाड़ी बाहर गये
उनके साथ इस तरह का व्यवहार किया गया
भीर जो कुछ भी यहां कहा गया मैं उस का
समर्थेष करता हूँ। जो भी हनारे यहां के
पहलवान बाहर गये उनको सरकार को
प्रोत्साहन देना चाहिये था, लेकिन उसने ऐसा
नहीं किया। बजाय इसके उन लोगों के साथ
अपमानजनक व्यवहार किया गया।

14.07 hrs.

CONTRACT LABOUR (REGULATION AND ABOLITION) BILL-Contd.

MR. DEPUTY-SPEAER: Mr. Panigrahi may continue his speech.

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): Sir, last time I was narrating the various hardships being undergone by contract labours. They are imported to defferent places of work and are harassed greatly by the contractors. For instance, from Purl district in Orissa, near about Bhubaneswar and Nirakarpur, 200 labourers were taken by some contractor to Jalpaiguri for some construction project. They were not paid even the minimum wage and they were being

harassed. Ultimately they decided leave that place of work and come back to Orissa. But to harass them, the contractors instituted eases against them not in Orissa courts but in Jalpaiguri court in West Bengal, so that these poor people might run to those courts four hundred miles away and be harassed. This is the plight of the labourers working in the construction projects in different parts of the country. Therefore, when the Minister brought forward this Bill, as reported by the Joint Committee, I said it is a welcome measure in the sense that it is one step forward. The House will pass this Bill no doubt, but we shall have to look into the mind that frames these Bills. You will be surprised to see the number of enactments we have passed during the last 20 years and the number of enactments dealing with labour welfare. Not many of them are implemented in accordance with the letter and spirit of the enactment. It is good that there are certain provisions in the Bill to provide certain amenities to contract labour like drinking water and medical facilities. But where is the provision for giving them a reof? We know the conditions under which contract labour work and they have no place to reside. So, some provision should be made to provide them with better accommodation during the period of stay in the areas where they are working.

The Government say that their aim is to abolish the contract labour system. But in the Bill 1 do not find that intention anywhere. Of course, clause 10 refers to the abolition of contract labour system but it is hedged in by so many conditions. So, one feels that government is not serious about it and it has compromised its stand because of pressures from various interests. Therefore, if we are clear in our mind that it should be abolished then let us say so in the legislation.

Now the number is reduced to 20. But some members have argued that this should be reduced to 10. There is sufficient reason for this. I support that point. Since the Hon. Minister is very much sympathetic to labour I hope he will consider that suggestion.

(Shri Chintamani Panigrahi)

Then I come to the question of internittent and permanent work. If the work goes on continuously for 120 days is comes under the provisions of this Bill. We know the contractors engage the labour as working force. There is much substance in the argument that it must be reduced to 90 days.

In part (2) of that clause in place of 60 days the number has to be reduced to 30. This is a good suggestion which to Hon. Minister should accept.

With regard to the right of filing a complaint, it is good that it has been provided in the Bill. Now that right has been given to the Inspector, or it must be subject to his consent. How the inspectors work and function in many respects is known to all. So, why not give this right of complaint to the trade unions also, when the labour is organised into a trade union, besides the inspector. This point can be considered.

The period of limitation for filing complaints is three months. There are some places of work which are inaccessible even today. So, the period should be increased to six months. Recently I had been to a place in Jalpaiguri where the contractor has not paid wages for 300 to 400 workers and the amount comes to Rs. 1 lakh. It is good that the Bill provides for penalising even the principal contractor, who happens to be residing in Delhi. I hope they would take advantage of the Bill. I want the period of limitation for complaints to be increased to months so that those who are working in inaccessible areas can get the benefit and the trade unions can help them in doing that. So, I find there is weighty argument in the demand that the period should be increased to six months.

I welcome this Bill because it is a good piece of legislation. Even though this is not enough, it is one step forward and I hope the Minister would try to overcome its shortcomings in its implementation.

Lastly, I must bring one thing to the notice of the Hon. Minister. I was very

much upset when I read the evidence which Mr. Ganguli who is now the Chairman of the Railway Board gave before the Joint Committee. The evidence that he has given is most damaging. I hope, the Hon. Minister will reply to this. This is what he says in his evidence:

"I shall be frank. If execution and enforcement of laws is thorough, I would have gone on making laws and filled Parliament House with law books. Unfortunately, experience is different. We have not been able to enforce a fraction of the various labour legislations that have been passed in the last twenty years because enforcement needs a certain atmosphere. Have we been able to enforce the Payment of Wages Act except in the Government sphere?"

He is now the Chairman of the Railway Board. And he asks this question before the Joint Committee. He has made further damaging remaks:

"Without the necessary conditions, legislation becomes a formality of filling up certain forms without really bear fitting the labour."

It is a question of attitude. Here is a man who is in charge of the Railways. There are about 3 lakh casual labourers in the Railways. He must have been associated with some Railway Divisions. He must have been the Superintendent or the General Manager of some Division. His attitude is completely anti-labour. You want to pass a legislation which is prolabour and you want that it should be executed by those who are in charge of the Departments and who are completely anti-labour. How can Mr. Sanjivayya with all his good intentions hope that this will be implemented?

We have been fighting for the last two years for increasing the wages of casual labour in the Khurda Road Division of S. E. Railways. Every time, after all this fighting, they will agree to an increase of 25 p. as if it is just charity we are asking for. In the South-eastern railways, we have been fighting for an increase in the wages of casual labour and that it should be incre-

Labour etc. etc. Bill

ased to Rs. 3/- per day. Such rates has been fixed by the concerned District Magistrate and they have re-commended it. But it was taken two years to get Rs. 2.75 p., and for another 25 P., we will have to fight for another two years. I hope, the Hon. Minister will take note of all this when we are going to enacrt this good piece of legislation and he should see that it is properly implemented.

SHRI R. K. AMIN (Dhanduaka): Mr. Deputy-Speaker, Sir it, is a pity that the Government has come over here with a closed mind. I think, in the Report, there were number of minutes of dissent. But it seems that the Government has not yet even cared to read anyone of them. I myself gave a very elaborate minute of dissent indicating in which respect the Bill is defective, yet I find that the Bill has come in the same form without learning anything from the minutes of dissent. That is why it is necessary for me to point out again where the Bill is defective.

I find the Bill is defective both as it is conceived and as it is framed. In so far as the concept, the definition, of the contract labour is concerned, I do not find any clear-cut definition in the Bill. An attempt has been made in clause 2(b). Herein you find the definition of "contract labour", which is defective. Various methods of employing labour can be described as contract labour. Even the entire labour force earning wages and salaries, is getting contractual returns. That is also the contract labour in that sense.

Do we mean contract labour as labour which is done on contract? Surely, we find permanent labour with several contractors. If the principal employer has got labour on contract, we do not consider it as contract labour according to our definition given in clause 2 (b). We only consider it as contract labour when it is employed by a contractor

having a principal employer. There also, one can ask, whose contractor? According to the definition, only those eontractors having the principal employers are to be covered. There may be contractors having no employers. They themselves may be the contractors, employing labour, either permanent or the casual. Are you covering those persons also ? The definition is to be examined from another view point which is not covered in this Bill. It is not being mentioned at all. I would request the Government to view this problem not only from the point of view of particular situation but from the point of view of the economy as a whole. There is unemployment in our country. I can visualise the time when Government may adopt the open tap system to solve unemployment problem asking every unemployed person; "If you want a job, you come to a particular place. We will provide you with a job say for Rs. 2 per day." When such an open tap system comes into operation, will it be covered by the contract labour Bill ? Or a labour cooperative is being formed which may be taking a contract or the labourers themselves combining together in order to get a contract, will they be covered under the system of contract labour when they themselves are the owners and contractors and labourers? Nothing is clear about this Bill. What I see from this in the and from the economic needs of our country is that there are areas where the contract labour needs to be abolished. Government does not indicate which is the area in which it needs to be abolished. There are areas where contract labour must be regulated and not abolished. That also is not indicated clearly. There are areas in our economy where it should be encouraged for the time being to see that unemployment is eliminated from our country. That also is not being indicated. Now, Government, as well may say, 'Look here. Under clause 10 (1) we have indicated that we will abolish it'. But which is the thing which you are going to abolish? It has not been mentioned. You simply takes power to abolish without mentioning what you are going to abolish. If I see the spirit of contract lobour Bill, there are two areas in which it needs to be abolished at all. (1) The idea

(Shri R. K. Amin)

emanates from the Supreme Court Case of Standard Vacuum Company in which four conditions were laid down for the abolition of contract labour. If a work is of a particular type, say of permanent nature, incidental to the industry i.e., part and parcel of the industry and if it is given on contract labour, then there should not be any contract labour. This is a case of abolition of contract labour It is not a case for regulation of contract labour. It indicates a way by which the law is being avoided by the employers themselves. The industry has entered tnto a certain contract, certain understanding with the trade union. While employers by some device avoid the law by giving certain work on contract and that has to be regulated or has to be abolished, As it is defined in 10 (2) (a), (b), (c) and (d), if these conditions are simulatenously satisfied there ought not to be any contract labour whatsoever. It emanates from the Standard Vacuum case. In spite of it Government comes here in order to regulate such a phenomenon rather than abolish it.

Secondly, there are industries in which inhuman working conditions exist. Contractors do not even give good working conditions to the labourers in such industries and this is mainly in the public undertakings in coal mines or in other mine or in road construction work. That is mostly Government work. Government knows it and the Government ought to have come out with a clear declaration of abolition of contract labour. Here are the fields in which inhuman conditions of contract labour exist and we abolish it. In stead of that they come only with a regulation Bill telling that the abolition powers are with us. You take the power in your own hands for abolition without diclating where it is to be abolished. Tie Government themselves are culprits a d they take the power. You can imagine v ry well how such powers will be used. It stead of it I would like to have a cl arcut definition of coutract labour and al o where you would like to abolish it. Y u come with a clear declaration instead of taking the power in your own hands ard you indicate the area. Otherwise,

you take the power from the Parliament in the hands of the exective. We do not know for what we are giving the power? We say we give the power of labour to the abolition of contract Government. But which type of work? I do not know. I do not know the delails. Can you take up blanket power like this from the legislature? Is it fair? it permissible? I ask a question. It is not permissible, that is why I require the Government to come with a categorical statement of the definition of contract labour and indicating where it is to be abolished and where it is to be regulated and where it is to be encouraged. Let me come to another axpect i.e. the Bili as it has been framed. It is good that the Minister has come out with an amentment to apply it to Jammu and Kashmir State. Indeed there is no case for exempting Jammu and Kashmir every now and then whenever you frame any law in our country. There is some political reason which led you to enter into some special type of relationship with Jammu and Kashmir; but that does not mean that exemption is to be given in every Act passed by this Parliament. For Heaven's sake, do not exempt specifically Jammu and Kashmir State even when Labour Laws on humanitarian grounds are being passed or Laws such as to abolish Contract Lobour are being passed. I request the Hon-Minister to see in how many instances they have so far exempted Jammu Kashmir and to see that this exemption is abolished with regard to Jammu and Kashmir State so that it falls in line with the rest of the country.

Let me now come to three important provisions in the Bill. One is with regard to the formation of the Advisory Committee by the Central Government and the State Governments.

If you read the membership of the Advisory Committee, you will find that only government people are included. Covernment is the interested party in the public sector units and they are there. It appears as if there is no provision at all for appointment of those persons as members in these committees, who can take an overall, broad view of the whole matter, not only labour view or employer view, or

of the public sector view, not of the railway or view of any particular sector, but the view of the country as a whole. There is no such provision. This point was raised, I remember, in the Committee but the Government had not care to hear. You find in the committee only the Government people and nobody else. Out of the 17 Members of the Advisory Committee, I can conceive of this body having 13 or 14 Members from the Government or from the public undertakings etc.

If we pick up the contract labour which is to be abolished, we will find that 80% of that would be in the public sector. What is the fun in giving them alone reprerentation? Are they going to say, all right, abolish this in our case? They are themselves the culprits. You should put such people who have the public view at large, a broad view of the interests of the country. Let them say, for instance, in the Coal mines, the contract labour should be abolished. Let them say, in the Railway, the contract labour system should be abolished. Who can do it? It can be done only those who are not under the thumb of the Government, I want to know whether the Government is going to make a provision for this.

Take Section 15 where there is the provision for appeal. To whom are you going to appeal? Appeal against the behaviour of the Government official to the Government Offical. That is, an appeal from one lower officer of the executive to another higher officer of the executive. That is all. Can I have any rederess of any of my grievances in this way ? I cannot have that. At least in that respect, I would have been satisfied if there had been a judicial body, or quasijudicial body; if it is judicial body, well and good, but at least a quasi-judicial authority should have been set up. Such quasi-judicial authority is the fittest body to hear such appeals. But here also the Government kept all powers with it.

And, one last point before I sit down. Clause 31 in the Bill is there which gives the power to the Government to declare as to which are the undertakings, firms or industries which are to be

exempted from this Bill. I can very wel! conceive of a situation in which the Government may exempt a public sector but not the private sector of the same category of workers. It is not then a discrimination between private and public sector? Or, they may as well exemp: this in certain States, if those States are overwhelmingly represented in Advisory body, as against other States. What is the guarantee against such behaviour? The Government itself is a culprit, 80% of the contract labour is in their departments. How is the Government to decide which are the industries to be exempted and which are not ? I fail to understand this. It is not possible to do all these things, unless you have some other body which will be impartial, which will examine everything and declare the area of the economy to be excempted. To take all these powers only under the Government would be unfair. country, it would amount to taking away the powers of the legislature into the hands of the Government where the Government Itself is a culprit.

I fail to understand how on earth a Parliament like ours can give consent to this Bill in this form unless and until this is rectified, Therefore I fail to understand how we can give our consent to this Bill unless the defects which I pointed out are removed.

भी तुस्सीबास जाधव (बारामती): उपाध्यक्ष महोदय, कांट्रेक्ट लेबर एबोलीशन बिल जो ज्वाइंट कमेटी से आया है उसमें यह बात सही हैं कि यह बिल और इसके जो रूल्स ऐंड रेगुलेशंस होंगे वह बहुत आवश्यक हैं क्योंकि अभी जो इस वक्त हमारे देश में लेबरमं होते हैं उनके साथ कांट्रेक्टर का जो बर्ताव होता है वह तो इन्सानियत की हिष्ट से बहुत बुरा होता हैं। आज कांट्रेक्ट के माने यह हैं कि लेबरमं के श्रम का दाम वह जो लेबरर को देता है वह कम से कम होता हैं और ज्यादा से ज्यादा उसका उद्देश्य होता हैं। आप देखते होंगे इस देश में लेबरर ज्यादा से ज्यादा पसीना बहाता है और काम करता हैं।

(श्री तुलसीदास जाधव)

लेकिन उसकी तकदीर में वही झोपड़े और फटे हुए कपड़े ही मिलते हैं, रोटी के साथ सब्जी भी उसे नहीं मिलती है। यही हालत उसकी, उसके बच्चे की और उसके बच्चे के वच्चों की होती है, सभी दरिद्रता में ही रहते हैं। लेकिन कांक्ट्रेक्टर खुद काम न क**रते हुए भी** कांट्रेक्ट लेने के दो चार वर्ष के अन्दर बड़ा बंगला बनवाता है, मोटर लेता है और बड़े धनवान जंसे ठाट से रहता है। तो **इसके मानी** क्या हैं ? इसके मानी खुल्लमखुल्ला यह है कि गरीबों के श्रम का एक्सप्लॉयटेशन करके वह खद पैसा कमाता है और इतने **फीशनेबस्र ढंग** संशीक के साथ रहता है। कोई भी घर्म की पुस्तक आप ले लें, कुरान शरीफ हो, बाईबिल हो, गीता हो, सब जितने धर्म हैं उनके अन्दर इस चीज को खुल्लमखल्ला चोरी कहा हैं और आज यह चोरी दिनदहाड़े देश में चलती है और वह भी कानून में बैठ कर चलती है। यह बहुत बूरी चीज है। तो कम से कम जो सरकार इस देश में गांधीजी के नाम पर, जवाहरलाल के नाम पर और समाजवाद के नाम पर चलना चाहती है **ग्रीर चलती है.** कोशिश करती है, उसका यह फर्ज होता है कि यह बीच में जो एक्सप्लॉयटेशन होता है गरीब लोगों का यह किसी न किसी तरह से बन्द कर दे। वह बन्द करने का इस बिल में थोडा बहुत जो प्रयत्न किया गया है. वह सफिश्येंट हैं या नहीं उसमें भी बड़ी शंका है। एवोलिशन है लेकिन परमानेन्ट जो एवोलिशन है वह इसमें नहीं है। जैसे काश्तकार है ग्रीर उसका मालिक है वह काश्तकार जिसे टेनेंट कहते हैं तो वहां भी एक्सप्लायटेशन होता है। वह खुद मेहनत करता है ग्रौर मालिक अपने घर में बैठ कर बहां की चीज लेता है श्रीर खद मेहनत नहीं करता। जैसे अभी चौबीस परगना बंगाल में और और जगहों पर जमीन छोन लेने का एक मूवमेंट चल रहा है, वह वरा है या अच्छा है उसके अन्दर मैं नहीं जाता. लेकिन उसमें एक बात सही है कि

देश में खुद श्रम न करते हुए दूसरे के श्रम के ऊपर अपना जीवन चलाना ग्रौर श्रम करने वाले को अपने से कम लेखना, उसको हल्का कहना, उसको इन्सानियत का बर्ताव न देना. यह चीज जब उसमें आती है तब जिनका एक्सप्लॉयटेन होता है उन लोगों को एक जगह करने के लिए उनको अपना हक समझाने के लिए कोई मूवमेंट होता है, उसका स्वस्प कानुन से चाहे न हो लेकिन कानून से उसकी जो बुराईयां है उसको निकालने के लिए उस को तरफ न देखें तो फिर उसका रास्ता. हिंसा का रास्ता हो जाता है। ऐसे ही जो कांक्ट्रेक्ट लेबरर होते हैं वह बिल्कुल गरीब होते हैं और वह इधर उधर बिखरे रहते हैं। वह किसी एक जगह पर वर्षों तक तो रहते नहीं। तो उनको एक जगह लाने का, एक उनकी यूनि-यन स्थापित करने का, उनको आर्गेनाइज करने का भौका नहीं मिलता । जैसे सडक पर पत्थार फोड़ने का काम होता हैं या तालाब खोदने का काम होता है यह दो तीन महीने होता है या और काम इस तरह के होते हैं। तो उसमें न उनके लिए झोपड़े होते हैं, न पानी होता है और कैंटोन का तो सवाल ही नहीं है। ऐसी कोई चीज वहां नहीं होती है। लेकिन वह कांट्रेक्टर फिर अपने साथ मुकादिम रखता है, क्लक रखता है काम देखने वाले रखता है, उनका भी हिस्सा उन लेबरसं के पगार में होता है। वह कांद्रेक्टर तो जो लेता है वह लेता ही है, उसके नीचे जो रहते हैं वह भी एक बाने-दो आने रोजाना उसके पगार में से कटबा लेते हैं। तो आस्त्रीर में उस मजदूर के हाय में कुछ नहीं रहता। मैंने तो ग्रपनी आसों देखा जब मैं डी. एल. वी. का प्रेसीडेन्ट था तो मैंने देखा कि इंजीनियर, **ग्रोवरसियर ग्रोर** दूसरे मुकादिम इन सब का हिस्सा उसमें रहता था। तो मैंने उनको पकड़ कर उनकी सजाकराई। लेकिन कहांतक सजा कराई जाय । जैसे एक कपड़ा होता है जो कई जगह से फट जाता है तो उसे सिला नहीं जा

सकता ऐसी ही हालत आजकल नजर आती है। तो मेरा कहना यह है कि इस बिल के अन्दर जहां-जहां प्राइवेट ऑनर्स होते है वहा पर कड़ा इन्तजाम इस का होना चाहिए और वह कड़ा इन्तजाम करने के लिए जितने ऊपर के अघि-कारी होते हैं वह बहुत स्ट्रिक्ट तरी हे से चलें तभी यह काम हो सकता है ग्रीर उनको इसका फायदा मिल सकता है । नहीं तों 120 दिन ऐसी कंडीशन आ रही है, उसमें क्या होगा कि जितने ऐसे लोग होंगे जिनके ऊपर 120 बिन होने के बाद परमानेंट लेबर के नियम लागू होने को होंगे, उनको 118 दिन काम करने के बाब या 115 दिन काम करने के बाद डिस-कटीन्यू कर देगें और डिसकंटीन्यू करने के बाद फिर से उनको काम पर लगाएगे। इस तरह से अपने कानून के अन्दर उनको वह कभी भी आने नहीं देगें। जैसे अभी भी होता है। यह इस तरह के मालिक जो होते हैं वह सो यह करते ही हैं, मेरा दूसरा कहना यह है कि सरकारी स्तरपर भी जैसे रेलवे हैं, डिफेंस है वहां भी ऐसा होता है। अभी रेलवे में तो कहा कि 3 साख ऐसे लोग है जो दस-दस पन्द्रह-पन्द्रह वर्ष तक टेम्पररी रहते हैं, तो उनको भी एेसी हाउत होती है कि उनकी सर्विस बीच में ब्रेक में कर देते हैं। वह ब्रेक होने से जितने उनको सर्वीस में फायदे मिलने चाहिए वह नहीं मिलते। तो कम से कम जो **सरकारी या निम्न सरकारी ऐसे ऐस्टेब्लिश्वमेंट्स** है ऐसे स्थानों में तो उनको इसका फायदा मिसना चाहिए।

दूसरे, जो मजदूर जहाँ काम करते हैं, बाहे सड़क पर हों या तालाव खोदने के काम में लगे हों, मेरी विनती है कि हरएक जगह कैंटीन का इन्तजाम जरूर रहे। वहां कैंटीन एक या दो हों। लेकिन खाली कैंटीन से ही काम नहीं चलने वाला है। वह जंगल होते हैं जहां वह उस काम के लिए रहते हैं। वह अपने बच्चों को कहीं पौषों के नीचे, कहीं किसी झाड़ी में सुलाते हैं। इसके अलावा उनके

सामने कोई दूसरा रास्ता नहीं रहता। तो कभी वहां कुत्ता स्राता है, कोई और जानवर आता है, उससे उसकी रखवाली करनी होती है। मांको उसे देखनापड़ताहै। तो जो लोग ऐसे टेम्पोररी काम करते हैं जिन के 120 दिन एक जगह पर नहीं हो पाते हैं और जहाँ पूरे होते हैं वहां जैसा मैंने कहा उसमें टालम-टोल हो जाती है कि किसी तरह 120 दिन न होने पाए, तो वहाँ भी इस चीज को देखने की आवश्यकता है कि जैसे 60 दिन इस वर्ष में और अगले वर्ष में 60 दिन तरे ऐसी जगहों पर भी इस तरह से इन्तजाम हो कि उनके रहने की अच्छी मुविधा हो और स्वाने का इन्तजाम हो, पानी का इन्तजाम हो, दबादारू काभो इन्तजाम हो । मैंने देखा है, तालाब पर काम करते हैं या सड़क पर काम करते हैं, हथौड़ा हाथ पर चल जाता है तो खून बहता है, वहां न कोई दवाखाना होता है न कोई देखने वाला होता है तो जैसे हमारे लिए जो मालदार आदमी हैं या सम्पत्तिशाली लोग हैं उनके लिए दवास्ताना रहता है. सरकारी नौकरों के लिए भी अस्पताल होता है, ऐसे ही उनके लिए भी होना चाहिए चाहे वह टेम्पररी ही क्यों न हो। दवास्ताने का इन्तजाम भी उनके लिए होना आवश्यक है।

दूसरी बात-इस बिल के अन्दर कई मिनट आफ डिसेंट मैंने देखे। यह बात सही है, हो सकता है कि थोड़े दिन के लिए कहीं काम होता है और फिर वह काम नहीं होता तो बहां उनके लिए यह लागू नहीं होता । लेकिन मेरा यह कहना है कि बहुत दिन एक जगह काम करने के बाद जो सहूलियत इस कानून से दी जानी है, वह कम दिन के लिए काम करते हैं तो उनके लिए कम क्यों न हों, लेकिन उनके लिए भी यह सहूलियत होनी चाहिए।

इसमें एक बात और है, यह हिष्ट का सवाल है। जैसे अभी मेरे भाई पाणिप्रहीजी ने बताया कि कई लोगों के दिलों में यह बैठी हुई चीज है, इस दुनिया में कितने ही बाए, (श्री तुलसीदास जाधव)

यीसू मसीह आए या हजरत मुहम्मद पैगम्बर आ गए, अभी-अभी गाँधीजी हो गए, तो वह गरीबों के लिए जो कहते हैं वह उनके लिए एक एंटरटेनिंग चीज जैसी है जैसे खाने के बाद पान सुपारी स्वाते हैं, ऐसे ही गरीबों के लिए कही हुई बातें उनके सामने हैं। लेकिन जब तक वह भावना पैदा न हो, तब तक उस से कोई लाभ नहीं होगा। ग्राज 20 सालों के बाद भी वह भावना हमारे बडे उद्योगों के अन्दर नहीं आई है। दोनों मिमिस्टर साहब इस बात को जानते हैं, वे खद भी उसी वाता-वरण में रहते आये हैं, जब तक इस कानून को इम्पलीमेन्ट करने वाले अफसरों के अन्दर यह भावना नहीं आयेगी, उनके दिलों के अन्दर यह तबदीली पैदा नहीं होगी, तब तक इस का लाम नहीं होगा। जिस तरह से आज देश की सम्पत्ति को बढ़ाने के लिए हमारा मगज चलता है, उसी तरह से हमारे इन मेहनतकश मजदरों की हालत सुधारने की तरफ हमारा दिमाग काम करना चाहिये। स्थिति कम से कम हम से ज्यादा नहीं तो हमारे समान जरूर देखने की गरज है और इस काम में जब तक हमारे सरकारी कर्मचारी आगे नहीं आते, तब तक आप चाहे कितने कानुन बनायें, उनका सही इम्पलीमेन्टेशन होना मुश्किल हैं-यही मेरी विनती है।

श्री हुकम चण्द कछवाय (उज्जैन):
उपाध्यक्ष महोदय, मैं इस बिल का समयंन
करता हूं, लेकिन इसके साय-साथ इस बिल
में कुछ किमयां हैं, उनकी और मैं सरकार
श्रीर मंत्री महोदय का ध्यान दिलाना चाहता
हूं। इस बिल में लिखा हुआ है कि इस का
विस्तार जम्मू-काश्मीर राज्य के सिवाय सम्पूर्ण
भाग्त में होगा। मेरी समझ में नहीं आया
जम्मू-काश्मीर में रहनेबाल मजदूर इस मंत्रालय की दृष्टि में मजदूर नहीं हैं। जितने भी
कानून हम बनाते हैं, उन सब में लिखा
होता है—

MR. DEPUTY-SPEAKER 1 The Government is bringing an amendment.

श्री हुकमचन्द कछवाय: चूंकि सरकार की ओर से इस बारे में संशोधन लाया गया है, अत: मैं उस संशोधन का स्वागत करता हुं।

इस बिल की घारा 31 में लिखा हआ है कि सरकारी उद्योगों में, यदि वहां का व्यवस्थापक याजो कमेटी बनेगी, यदि वेन चाहें तो यह वहां लागू नहीं होगा। मेरी समझ में नहीं आता, सरकार अपने उद्योगों में इसको क्यों लागू नहीं करना चाहती है। सरकारी क्षेत्र के अन्दर बहुत से ऐसे उद्योग हैं जहां ठेकेदारी प्रथा लागू है और वहां पर मनमाने ढंग से अफसरों और तानाशाहों के कारण आज वहा का मजदूर पिसा जा रहा है। मैं आपके सामने उदाहरण देने के लिये तैयार हूं-पी० डब्लू डी० के विभाग को लेलीजिये। एक अफसर 500 मजदूरों को काम पर लगाता है, जहां मजदूरों की रोजाना की मजदूरी 3 रुपये रोज होती है। रजिस्टर में 3 रु॰ रोज लिखे जाते हैं, उनके दस्तखत 3 इपये पर करवाये जाते हैं, लेकिन उनके हाथ में 2 रु० दिये जाते हैं। इस प्रकार की जो हरकतें होती हैं, इस तरह से जो उन का 1 रु० रोज मारा जाता है- इस का क्या इलाज है। यही हालत आज बिजली उद्योग की है- चाहे वह राज्य सरकार का हो या केन्द्र सरकार का हो- हर जगह इसी प्रकार की घांघली चल रही है। पिछले 20 सालों में हम ने मजदूर हितैषी अनेकों कानून बनाये हैं, इस कानून पर भी 20 सालों से विचार करते-करते माज यह बिल यहां आया है। सौभाग्य कहिये या दुर्भाग्य कहिये, जब इस पर सिलेक्ट कमेटी में विचार चल रहा था, मुझे भी उस में रहने का अवसर मिला था, देश के अनेकों प्रान्तों में इस सम्बन्ध में मुझे जाने का अवसर मिला और मैंने देखा कि ठेकेदारी प्रथा किस प्रकार से हमारे मुख-

दूरों को तबाह कर रही है, सता रही है। तीन-चार साल से तो यह यहां पर ही पड़ा या और अब विचार के लिए आया है और अब पास भी हो जायगा, लेकिन देखना यह है कि इस पर अमल कब होगा, कौन-कौन से राज्य इस पर अमल करेगें। ग्रभी तक जितने कानून हम ने पास किये. उन में से मुश्किल से 15-20 परसेन्ट पर पालन किया जाता है, 80-85 प्रतिशत कानून या तो मालिक या अफसर अपनी दादागीरी में दबाये बैठे हैं और अमल नहीं होने देते हैं। क्या सरकार के पास कोई ऐसी एजेन्सी है, जिस के माध्यम से इन सारी बातों की छानबीन हो सके, इस बात की खोज की जाय कि वास्तव में इस प्रकार की हरकतें हो रही हैं या नहीं हो रही हैं। इन कानूनों का जो हम ने अब तक बनाये हैं ठीक से अमल हो रहा है या नहीं हो रहा है । मैं सरकार से मांग करता है कि आप इस प्रकार की एजेन्सी शीघ्र बनायें जो यह मालूम करे कि पिछते 20-22 सालों के अन्दर जितने भी कानून बने, उन से कितने प्रतिकत मजदूरों को लाभ मिल रहा है और कितने प्रतिशत का लाभ मालिक उठा रहे हैं।

आपने इस बिल में कहा है कि यदि किसी संस्थान में 20 से अधिक या साल में किसी भी दिन 20 से अधिक आदिमियों ने काम किया होगा, वहां पर यह कानून लागू होगा। यदि आप का विभाग सित्रय हो तो मैं ऐसे अनेकों उदाहरण देने के लिये तैयार हूँ जहां 100-100 आदिमियों से अधिक काम करते रहते रहे हैं, लेकिन वे उद्योगपित सरकार की आखों में धूल झोंक कर कहते हैं कि मेरे यहां तो 15 आदमी काम करते हैं। रिजस्टर पर 15 आदमी दिखलाते हैं और 85 के लिये भूठ बोलते हैं । इसलिये मेरा सुझाव है कि भाग एक ऐसी एजेन्सी कायम कीजिये जो इस चीज़ की जांच करे

और इस बारे में हमारी तरफ से आप को पूरा सहयोग मिलेगा। इस प्रकार की हरकतों को पकड़वाने में हम आप की पूरो मदद करेंगें, ऐसा एक स्थान पर नहीं, अनेकों स्थानों पर सभी राज्यों में चल रहा है।

Labour etc. etc. Bill

केन्द्र सरकार का एक बहुत बड़ा मह-कमा रेल्वे है। मैं रेल्वे की चर्चा यहां पर नहीं करना चाहताथा, परन्तु यह एक ऐसा विभाग है जिस के अन्दर बहुत बड़ी संख्या में लोगों को कैजुअल लेबर के रूप में रखा जाता है और जिन का जीवन आज ग्रन्धकार में लटक रहा है। जवानी के 15-20 साल रेल्वे की सेवा में न्योछातर करने के बाद उन्हें कहा जाता हैं कि अब ग्राप की जरूरत नहीं है। मैं इसका एक उदाहरण आपके सामने पेश करना चाहता है। अभी पश्चिमी रेस्वे के अन्दर जैनरल मैनेजर का एक सक्रूलर पत्र निकला है, यह 27-7-70 को प्रसारित हुआ था, जिस में कहा गया है कि अब हम 8 वीं पास लड़कों को ही नौकरी में लेगें। इस का मतलब है कि अभी तक उस क्षेत्र में जो 10 हजार आदमी काम कर रहे थे, जो 8 वीं पास नहीं हैं, वे सब बेरोजगार हो जायेगें, जिनकी रेल्वे में 4 साल से लेकर 16 साल तक की सर्विस है। यह सर्कुलर में आप की सेवा में पेश करना चाहता हूं।

उपाध्यक्ष महोदय, कोयला उद्योग हमारे देश का बहुत बड़ा उद्योग है। आज इस उद्योग की क्या दशा है ? देश में जहां-जहां कोयला खानें हैं, वहां गोरखपुर और उस के आस पास के जिले के लोग वहां जा कर काम करते हैं। गोरखपुर में एक एजेन्सी है जो लोगों को सप्लाई करती है और इन मजदूरों को मालगाड़ी के डिब्बों में भर कर उन कोयला खानों तक ले जाया जाता है। इन लोगों को प्लेट-फार्म पर नहीं उतारा जाता, शहर में घूमने नहीं दिया जाता, वहां उतारने के बाद जेलखाने की चहार-दीवारी की बीच में छोड़ दिया जाता है। इकट्ठा खोजन बनता

(श्री हकम चन्द कछवाय)

है और वह इस तरह का बनता है कि जिसको जानवर भी नहीं खा सकते हैं, इस तरह की बदबू उसमें निकलती है। उनके साथ कैदियों जैसा व्यवहार किया जाता है। उनको सीघे नौकरी पर ले जाया जाता है और उनके साथ जो हेड रहता है वह इस बात को देखता रहता है कि कहीं वे शहर के किसी व्यक्ति से बात तो नहीं कर रहे हैं, बाजार के किसी व्यक्ति से बात तो नहीं कर रहे हैं, अगर कहीं गलती से वेबात कर लें तो उनकी पिटाई होती है, जुर्माना होता है। उनको वहां पर सिफं रोटी ही दी जाती है और जेब खर्च वगैरह कुछ नहीं दिया जाता है। 11 महीने की नौकरी केबाद उनको फिर वापिस गोरखपूर छोड़ दिया जाता है। और वहां पर उनकी जो पेमेन्ट की एजेन्सी होती है उसके द्वारा उनको साल भर काम करने के बाद 1100 रु का पेमेन्ट किया जाता है। जब तक वे वहां पर काम करते हैं, उनको रोटी के अलावा कुछ नहीं मिलता है। अगर वे बीमार हो जायें तो तहप-तडप कर मर जायेंगे लेकिन उनका कोई इलाज नहीं होगा। मध्य-प्रदेश और बिहार की कोयला खानों के ये उदाहरण मैंने पिछली बार भी दिये थे और फिर यहां पर दे रहा है।

उपाघ्यक्ष महोदय, आज ऐसे कई उद्योग हैं जहां पर कि मजदूर अपना जी जान लड़ा-कर काम करते हैं लेकिन उसके बाद भी यह कहा जाता है कि उद्योग ठीक नहीं चल रहा है, इसमें घाटा हो रहा है इसलिए इस उद्योग को बन्द करना चाहते हैं। इस प्रकार से उस उद्योग में काम करने वाले मजदूर जिन्होंने अपना सारा जीवन उस पर न्यौछावर किया है उनका जीवन अन्धकारमय हो जाता है। जब वह रिटायर होता है तो उद्योगपति इसलिए नहीं छोड़ता है क्योंकि उसको देने के लिए गुप्तदान नहीं होता है। मेरा यह कहना है कि जिस प्रकार से प्राविडेन्ट फंड, भविष्य निधि का कानून है उसी प्रकार से गुप्तदान के लिए भी कोई कानून बने, प्राविडेन्ट फंड की तरह से वह भी जमा होता रहे और जब वह रिटायर हों या जब उनको आवश्यकता पड़ें तो उनको वह मिल जाये।

मैं आशा करता हूं कि मैंने जो बातें यहां पर रखी हैं उनको नोट किया गया होगा और सरकार अपनी सूझ-बूझ के साथ उन पर अमल करेगी क्योंकि मैने जो तथ्य आपके सामने रखे हैं वह अपने अनुभव के आधार पर रखे हैं—मेरा अपना काम करने का यही क्षेत्र हैं और मैं जानता हूँ कि काफी घांचिलयां वहां पर चल रही हैं। इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं और सरकार से प्रार्थना करता हूं कि केवल यही बिल नहीं बिल्क अभी तक जितने भी बिल पास हुए हैं वह सभी जम्मू-कश्मीर पर भी लागू किये जायें।

SHRI S. KANDAPPAN (Mettur): Mr. Deputy-Speaker, Sir, India, particularly since Independence, is considered to be a paradise for contractors. We know in all walks of life, and more so on the governmental side, that the contractors are thriving very well and it is one of the groups who are mostly responsible for demoralising our administrative machinery. I do not know how far this Bill is going to meet this contingency and how far the claim of this Bili will be justified in the working and the methods that they have provided for the implementation of this Bill. I doubt very much whether the Government, as pointed out earlier by some speakers, have really seriously thought of improving, and making provisions to counteract the pernicious contractual difficulties that are faced by the contract aboureres and casual labouress. (Interruptions). I would like to have the undivided attention of the Minister to the debate.

Sir, I particularly refer to the point made by Prof. Amin and completely endorse it and I would like to emphasise one point, by way of supplementing his point,

and would like to say these that advisory committees that are going to be created at the Central as well as the State level, may not be able to cope with the anomalies and the unhealthy trends that we find mostly at the Central Government as well as at the State Government levels, among the various undertakings like railways, post and telegraph etc. at the central level and industries, road construction, PWD, etc. at the State level. Let me give a classical example. I have been getting telegrams from the Andaman and Nicobar islands for the past two or three months and today also I received one. Today about 528 PWD workers are thrown out of employment. Anybody who knows about these islands knows that during monsoon season there are heavy showers. For about 7 months, they work in the PWD and other departments directly under the Administration there. When monsoon sets in all of them are retrenched, even though some of them might have been in service for 20 years or more. They are told that there will be no work till the end of the monsoon. islands are about 750 to 800 miles from the shore from the Calcutta side or Madras side. So, they are not able to come back to the mainland nor can they remain in the islands for 5 months without employment. Government simply do not bother about this. They escape responsibility by saying that they are working under contractors. When they have got major schemes and when the construction of roads is behind schedule it may take 3 or 4 decades to be completed. they have no business to have contractual system there. When the employees fight for their rights, they are told, "You are not direct employees of the PWD. You cannot legitimately claim this right." Today they have gone on hunger strike and started picketing. My information is about 170 of them are in fail in Port Blair and various other islands. If this is going to be the example set by the Central Government to be followed by the States and private industrialists, I have no reason to be complacent at all about the out come of this Bill. The intention of the minister may be genuine. But would he give this categorical assurance that he feels confident about couvincing his own colleague, the Railway Minister, about the plight of the casual labour in railways and other sectors directly controlled by the Central Government? Unless the Centre sets a good example, there is no use crying hoarse about the faults of private industrialists and State Governments. That is my first and foremost demand. If they can declare today or may be sometime later that they will abolish contract labour wherever it is feasible in the Central Government undertakings, then we can accept his bona fides.

AN HON. MEMBER: Why not today? Why sometime later? (Interruptions).

SHRI S. KANDAPPAN: May be he has to consult the Prime Minister or the Railway Minister, who again will have to consult the Sadhu Samaj perhaps before coming to a conclusion! But let us know about the Intentions of the Labour Minister here. If they succeed in it, there is some point in bringing this Bill. Otherwise, they cannot do anything by simply getting this Bill passed.

The creation of these boards will definitely add to the corrupt practices which the contractors are already indulging in.

15, hrs.

Although I do not know how far it is going to safeguard the interests of labour, there is a provision on page 5 which says that the number of members nominated to represent the workmen shall not be less than the number nominated to represent the principal employers and the contractors in both the Central and State Advisory Committees. Since this power is given to the Central and State Governments, 1 do not know how far the nominations will meet with the demands of the various categories. What is the guarantee that the demands of the various contractual labourers and labour unions will be kept in view when the nominations are made? It is also vague in the sense that you have not taken into account various categories that may come under the name of contract labour. All these things have to be worked out,

(Shri S. Kandappan)

Government seem to think that after giving effect to this Bill they will be able to improve the situation in the course of its working. If they are very serious and take it to heart we can have some faith in their promise that they will improve the condition of the working class, particularly contract labour and casual labour.

Shri Panigrahi had referred to the workers in the beedi industry. Whether it is Orissa, Andhra, Tamilnadu or Kerala they are the lowest paid workers in country. In fact, there was one Central Beedi Workers Act and many enactments at the State level. Inspite of these enactments, there has not been any imporovement in the condition of workers in the beedi industry. Their provisions have been bypassed by the employers. The same fate would befall this enactment also. So, I would caution the Minister that he should take special steps to see that the interests of the workers are protected,

Some members have argued in their minute of dissent that the abolition of contract labour would affect the efficiency of working and would also tend to increase the cost of production. I am not able to appreciate that point. If they feel that by allowing the contract system the management is in a better position to squeeze labour so that they may get more benefit out of it, that is an idea which nobody in this modern age can accept. If the workers engage in go-slow policy it is for the labour union leaders to advise them not to paralyse industrial development while they fight for their legitimate rights and I am sure many labour leaders are working on those lines.

We have to see how the government is able to bring to book many employers, including those in the public sector undertakings, who are indulging in many malpractices so far as their dealing with labour is concerned.

I again repeat that is what is most vital. Unless the Minister is able to satisfy as to how he is going to proceed, particularly, with regard to 3½ lakh casual

labourers in the Railways, I do not think there will be any purpose is giving our consent to this Bill.

15.06 hos.

SHRI BISWANARAYAN SHASTRI (Lakhimpur): Mr. Deputy-Speaker, Sir, I welcome the Bill which is most needed. I think, one of the main principles of socialism is that everyone should be free to reap the fruit of his labour and that the Government should give full protection to see that nobody is exploited. In view of this and in view of the present context of the society, the Bill is a good beginning and a modest beginning.

We would have been happy if the Bill had provided complete abolition of contract labour. We are inheriting this legacy and, therefore, it is not possible within a day or a month or a year to abolish the contract labour completely. Therefore, the Bill provides for regulating contract labour in certain establishments and provide for abolition in some other establishments as may be determined by the Government.

What is annoying me is that whenever a Bill is drafted, either in original form or in amending form, there is some tendency or anxiety on the part of the Draftsman to strengthen bureaucracy and make bureaucracy more powerful. This tendency is also noticeable in this Bill. I apprehend that the provision for appointment of a person who will issue licence to the contractor, if such a person is not scrupulous, will open ample avenue for corruption and other things. Therefore, the State Governments and the Central Government should be vigilant to see that no such thing happens.

The Labour Ministry, to my mind is dependent on other Ministries. The Labour Ministry cannot do anything on its own. For instance, in the Railways, there are a good number of casual labourers and contract labourers. The main responsibility to do away with this system lies with the Railway Ministry. Similarly, under the Industry Ministry, in public sector industries, there are a good

number of labourers who are working for months and years together as casual labour or as contract labour. I do not know how this system can be avoided. When the subject committee was appointed to make an on-the-spot study in different parts of the country about the labour problem. I was one of the members of the Committee and I saw for myself in certain industries, where contract labour is prohibited, that the labourer were working on contract basis. They were shown in book as construction labour. They are engaged as the construction labour. But actually they are working in manufacturing process. Such system is going on in certain private industries. Therefore, in spite of the Bill, I think, the unscrupulous employers and the contractors will try to not to follow the provisions of the Bill. Therefore, what is more needed is that more vigilance and more care should be taken to see that all the provisions of the Bill are completely implemented.

Coming to the Bill proper, there are certain provisions where there is ample scope for different interpretations in different ways. For instance, on p. 3, there is the definition of "contractor" which says:

"Contractor" in relation to an establishment means a person undertakes to produce a given result for the establishment, other than a mere supply of goods or articles of manufacture to such establishment ... _ "

I apprehend that certain persons may say under this clause that they are mere suppliers and that they are not actual contractors for manufacturing process. Again in page 4, clause (C) it is said:

"Who is an out-worker, that is to say, a person to whom any articles or materials are given out by or on behalf of the principal employer to be made up, cleaned, washed, altered, ornamented, finished, repaired, adapted or otherwise processed for sale for the purposes of the trade or business of the principal employer and the process is to be carried out either in

the home of the out-worker or in some other premises, not being premises under the control and management of the principal employer."

Labour etc. etc. Bill

Here there is an apprehension that some employer may establish different premises which may not be under his direct control but will be under the control of some of his employees. He may employ in such premises 19 labourers. The provisions of this law may not be applicable in such cases: because the provisions will apply only if there are 20 or more than 20 employees. But if he employs 19 employees in 12 different premises under different control. he may do all the manufacturing work by taking shelter of this clause. I have some apprehension that the officer who is entrusted to see that the provisions of this Bill are implemented fully, will not be able to catch him. Therefore, more vigilance and care should be given to this aspect.

With these words I welcome this Bill because it is a good measure and a modest beginning in right direction.

SHRI S. M. BANERJEE (Kanpur): Sir, I give my conditional support to this Bill because when we talk of abolition contract system or the contract labour it reminds me of the decision taken at the Indian Labour Conference. think it was the 21st Labour Conference at Bangalore where a unanimous decision was taken by the representatives of the employers and the representatives of the employees and the Government that the best thing is to abolish the contract system. If you really go through this Bill, it does not give an indication that the contract system is being abolished. I know when I was working in the Defence Department and I started the All India Defence Employee's Federation. the first step taken was to abolish the contract system in the M.E.S. and my hon, friend, Shri Bhagwat Jha Azad who was connected with that movement at that time, used to call it 'Money Earning Service' because people used to earn a lot from the contract system. Even to-day in the defence establishments which are so vital to the nation, majority of work done in the M. E. S.

(S. M. Banerjee)

311

is done through the contract system. A challenge was thrown when Mr. Krishna Menon was the Defence Minister telling that the contract labour was much cheaper than the departmental labour. He accepted the challenge and he got certain houses constructed by departmental labour for Jawans and for officers know as Amar project near Ambala and the net result was that it was much cheaper than the work done by contract labour. The hon. Minister may go and see it.

Apart from the M. E. S. half of the CPWD work is done by the work-charged establishment which is as good casual labour and in this particular Bill it is most unfortunate that the casual labour has been neglected. In a note of dissent my hon, friends, Shri Deven Sen and Dr. Ranen Sen have said that the Bill excludes from purview the casual labour whose number is in the region of 3 lakhs in the Railways alone and whose service conditions are in no way better than those of the contract labour. In the public sector industries, in the Central Government or in the various public sector units like HEL, HEC or HAL the contract system should be abolished. It was a sad commentary on our socialism. When I was recently in Hardwar, my hon, friend, Shri R. K. Garg, an eminent advocate of the Supreme Court, started hunger strike demanding equal wage for equal work. Now say, it should be equal pay for equal work. Now, what is happening in the Bharat Heavy Electricals ? What is it that is happening in Hardwar. in Trichinopoly and in Hyderabad? There are workers who have worked for more than 6 years. They are treated as 'casual labourers' and they are being paid Rs. 6/- per day and they are not entitled to medical benefits, they are not entitled to terminal benefits, or gratuity or provident fund. That is the position. No pensionary benefits are given to them.

Certain assurances were given by hon. Shri Fakruddin Ali Ahmad that their services will be regularised, that they will be regarded as regular employees. But, unfortunately, Sir, nothing has been done so far. Even in the public sector projects which are so vital to the nation, which have been described by the late lamented Prime Minister Jawaharlal Nehru as temples of modern India, nothing has been done and the contract system is prevailing. I do not know how we are going to abolish the contract system in the country. said that we cannot abolish the contract system overnight. I agree with it; but let us start with Railways or with Defence or in some of the public sector units. Let us do it. Let us start it somewhere and then extend it to other places.

If it is argued that the contract work is cheaper, then, Sir, some day these contract-system men may demand, that the entire Government should be run on contract system. What is the good of Parliamentary democracy when some good contractor, on the basis of the lowest tender, says, he can run the Government? Are we to accept it?

I really feel that this Bill should have declared boldly and firmly that the contract system will be abolished in the public sector units.

I now come to the various provisions of the Bill.

There is an amendment tabled by my hon. friend Shri Nambiar and a similar one by Shri Shri Chand Goyal reducing the number of workers from 20 to 10. Shri Shiva Chandra Jha has tabled an amendment also. It has been argued by my hon. friend who just now spoke as to how the contractors take advantage. They will take advantage of this Bill and they will employ 19 persons instead of 20 persons. They will employ 18 persons instead of 20 persons. They will never employ 20 persons. By employing 20, they will come under the purview of this particular Bill and so they will try to avoid it. If they do like this, they will not come under the provisions of the Bill. If they employ 20 persons, they will be covered by various labour legislations in this regard. So, they will only have 18 or 19 and not have 20 people.

If you fix 120 days as a limit, what will happen? After every 118 days, their services will be terminated for a day and then they will be re-employed. They will be re-employed the next day. They will not be able to complete 120 days.

This is our sad experience. What is it that happened in the Defence Establishment? What was the position in the Ordnance factories when the Britishers were here? Every worker was regarded as a temporary worker and his services were terminated, technically terminated on the 31st day of March, every year. He was re-employed on the 1st April every year. He never knew that it was technical termination of his services. He was under the impression that he will have continuity of service, but after working for 30 years or 20 years or 10 years, he found that he was only temporary and that he was not eligible for gratuity.

In 1946, we came out openly against this injustice; there was the All-India Strike. After two All-India strikes, their services were regularised and they were treated, they were regarded, as regular employees.

Sir, what is it that the Government loses if the casual workers are made regular? I would like to say this: the only difference is this. If their services are regularised, they are treated as 'regular employees'; they are entitled to certain benefits, certrin terminal benefits and certain leave benefits, holidays and so on. If they want to discharge those employees, one month notice is required. That is the only difference. How can you possibly deny the same salary for the person doing the same king of work? He should be paid the same salary as any other ordinary employee gets either in the public uudertaking or in the private sector.

So, Sir, my submission is this. This particualr amendment of Mr. Nambiar should be accepted and 120 days so that no opportunity is given to those employers to terminate the services of certain people on technical and re-employ them later on, depriving them of these benefits. These are the few amendments which should have been accepted. At least they should be accepted now when they are moved.

Labour etc. etc. Bill

would also request the hon. Minister to declare that at least in certain vital sectors of Government Departments like the MES, for instance, which is engaged in constructing strategic roads and not only tunnels and other things in areas like NERA and Ladakh, such work should be done by contractors, but it should be done by departmental labour. The question will arise about what will when there is no work. happen Approval of such workers should be there, and a programme of such should be drawn up so that the workers could be transferred from one unit to the other, so that there could be constant flow of work. Even in the steel plants, I would suggest that there should not be any contract labour. Take the public sector mines like the Rajhara mines, for instance. In the public sector mines also at present there is contract system and casual work. I would submit that casmal work should be completely eliminated. and the services of such casual staff should be regularised. I hope that these amendments will be accepted by the hon. Minister. Let him declare here and now that contract system will be abolished altogether, and if necessary, let him bring forward another Bill.

SHRI RAM KISHAN GUPTA (Hissar): There is no quorum in the House.

SHRI S. M. BANERJEE 1 What is the hon Member's objection? I am

(Shri S. M. Banerjee)

asking for the abolition of the contract system, not of the 'Syndicate'.

I would request the hon, Minister to assure us that the dicision of the 21st Indian Labour Conference which said that contract system would be abolished will be implemented in the public sector units. Otherwise, all tall talks of socialism will be only a sad commentary. If Government are really going towards socialism, in the larger interests, let Government declare here and now that they are going to abolish the contract system in the public sector units.

SHRI S. D. PATIL (Sangli): I paratulate Government on bringing congratulate Government forward this Bill, so soon after the report of the Joint Committee was presented to the House. But many hon. Members from opposition have expressed their doubts regarding various provisions of the Bill. Sir, we know the relation between the principal employer and the labourer; similarly we know also the relation between the contractor and the labour. But we can't expect one legislation to redress all the grievances of the labourers employed either by the contractor or by the principal employer. The provisions of this Bill, therefore, have to be weighed in the light of the objects enumerated in the Statement of Objects and Reasons that has been attached to the Bill.

We have to see what the object of the Contract Labour (Regulation and Abolition) Bill, 1967 is. The object of the Bill as psesented before the House for its consideration is 'Twofold'. It is in accordance with the recommendations of the Planning Commission in the Second Five Year Plan. One of their recommendations was to ascertain the extent of the contract labour system and the progressive abolition of the system and the improvement of the service conditions of contract labour, where such abolition was not possible.

15.24 hrs.

(Shri K. N. Tiwary in the Chair)

The object of the Bill is very limited. The Bill provides that contract labour system should be abolished wherever it is possible, and in cases where the system cannot be abolished, the working conditions of contract labour should be regulated so as to ensure payment of wages.....

श्री अब्दुल गनी डार (गुड़गाँव) : चेयरमैन साहब, हाउस में कोरम नहीं है।

[شرى عبدالغنى دار (گژگائو) چيرمين صاحب، ہاؤس ميں كورم نہيں هے –]

Mr. CHAIRMAN: There is no quorum. The hon. Member may resume his seat for a while. The bell is being rung...

Now, there is quorum. The hon. Member may now resume his speech.

SHRI S. D. PATIL: The object of of the Bill is limited to only two things, namely, that the system of contract labour should be abolished, wherever it is possible and practicable and that in cases where it cannot be abolished altogether, the working conditions of contract labour should be so regulated as to ensure payment of wages and provision of essential amenities. Therefore, it is clear that even before the Bill went to Joint Committee, it was accepted in principle that contaract septem cannot be totally abolished; it may have to remain in one part or other of the country. Taking that into consideration, the Bill was brought and sent to Joint Committee.

The Joint Committee also keeping this limited object in view submitted its own recommendations. These recommendations have been made after ascertaining the views and opinions of various labour and trade unions, managements of private and public concerns and private individuals supplemented by an on-the-spot study of

various establishments. The provisions of the Bill are based mainly upon these recommendations. I assure the House that the Bill as it has emerged from the joint Committee meets the object enunciated in the statement of objects and reasons.

Coming to the frame of the chapterwise, Chapters I to IV deal with the progressive abolition of the system of contract labour, Chapters V and VI mainly deai with regulation of the working conditions of contract laboure nsuring payment of wages and provision of essential amenities such as accommodation with sufficient ventilation, canteens, medical help, sanitary and water arrangements, etc. Moreover, the principal employer is also made responsible both for the payment of weges and provisions of amenities to the workers by sections 20 and 21.

We have to view the provisions of the Bill and see if they are within the ambit of the object enunciated in the Bill. If this condition is satisfied, we can safely say that the Bill is sufficient to achieve the stated object. It is no use referring to things which are outside the scope of the Bill and complaining that provision has not been made to remove those difficulties. My humble submission is that taking into consideration the stated object of the Bill and the provisions incorporated in the Bill with a view to achieve that object and examining whether the provisions fulfil the object, it will be seen that the provisions are adequate. On this I congratulate Government.

But one thing must be kept in view. This is a very small Bill. The provisions also are very few. If the provisions are implemented strictly, justice will be done to the workers; otherwise, the Bill will not do justice to the workers. So my submission is that there must be strict implementation of every provision in the Bill to achieve the intended object in the Bill. Then only the Bill will have served its purpose.

SHRI NAMBIAR (Tiruchirapalli): I am very sorry to submit that this Bill is far from satisfactory. The reason is simple. The very title of the Bill is "The Contract Labour (Regulation and Abolition) Bill". It is more for regulation than for abolition.

Labour etc., etc. Bill

I was one of those who moved a resolution in the Third Lok Sabha and discussed in detail the abolition of the Contract labour system. Why do you say that it should be abolished? The reason is simple. The contractor is a person who stands between the labour and the real employer. This middle man takes away a lot of the fruits of labour and he has no justification to do so. He does not contribute to production and he does not come into the picture at all except to exploit. So the middle man should be abolished.

Abolition must be the aim and objective, but here abolition is not the aim but regulation. Government wants to justify the existence of the contract labour system and wants to give it a polished look in the name of socialism or whatever terminology they want to employ.

All the trade unions, whether they bear the Government label like INTUC or the opposition label, unanimously oppose the contract labour system and demand its total abolition. I was a member of the Select Committee. Let the hon. Minister go through the minutes and show me at least one labour representative wanting this socalled regulation. They all wanted complete abolition.

In this poor country of 55 crores, even after 20 years of independance, we are allowing this slave labour, this exploitation of labour by the middle man who has not business to be in the picture. If the Government says that total abolition is their aim and then says that there are certain difficulties, I can understand certain exceptions being made. On the other hand they talk about only regulation.

(Shri Nambiar)

Let us see the scheme of the Bill. titles of the various Chapters read, "The Advisory Boards", "Registration of Establishments Employing Contract Labour'', "Licensing of Contractors", "Welfare and Health of Contract Labour", and "Penalties and Procedure". Where is the abolition? Licensing, regulating, bringing in more bureaucrats, giving them oprortunity in the name of licensing to get more money, allowing all these things, but where is abolition? There no word of abolition anywhere except in the title where it has heen introduced to fool the labour and mislead the people. That is why this piece of legislation is far from satisfactory. Hence I wrote my Minute of Dissent. I tried my best to impress upon the Select Committee that unless and until the whole scheme was changed, there was no possibility of improvement, because it is totally negative to the principle of abolition.

The only thing is that the contractor must get a licence, hereafter. willages dogs can go without any licence but in cities dogs go only with a licence. There must be patta around its neck; otherwise municipal authorities will catch hold of it. I may be crude in bringing in this analogy and I tender my apology for the crudeness but it is a reality. Why should there be a licence? Then comes the next stage. It is only a contractor who has got 20 or more than 20 persons should have a licence; 'as Mr. Banerjee says if he has less than twenty men, no licence is necessary. After getting a licence the licensed contractor must apply saying: I am a licensed contractor; I may be given a contract. Then comes the board. Who are on the Board? -- Chairman appointed by the Central Government; The Chief Labour Commissioner should be in charge of contract labour board. He has got many other things to do; he is the chief of labour department and he has umpteen problems. What attention he can devote? He will naturally put an assistant labour commissioner to keep in touch with these things. Then there are nominated members of the Central Government, railways, post and telegraphs, defence, etc. The Central decide about policy as to board is to what type of contracts should be allowed and so on. In other words we are allowing a contract system to continue. My honfriend Mr. Kundu also was in the Committee and he has written a long minute of dissent. All of us agreed that it was far from satisfactory. We thought that the hon. Minister will come forward with satisfactory amendments to convince the House of his desire to abolish this obnoxious system. Instead of that, he comes forward with some other kind of proposals.

Many hon, Members spoke about casual labour in the railways and I de not want to repeat that. What is the position? There is no contract. The Railway Administration gets into the shoes of the contractor; there are such worker in railway construction work, loco shed, etc. There are no middlemen. The Railway Administration come into the picture, employes him as a casual labourer at will for any number of years and throws him out at will. I got a telegram this morning from Kanpur saying that 250 casual labourers employed railway electrification scheme had been given notice after 15 years of service. There is no contractor. If the Ministry of Railways itself is allowed to do this, how could the Government stop contractor from doing this? Government must decide and say: we shall not allow this obnoxious thing. Labour must get its due and their living conditions must improve. There must be more and eqalisation. You call it socialism and I have my own jargons just as you have yours. You must give labour its due. After fifteen years why do you remove them from their job ? The hon. Labour Minister should say on behalf of the Cabinet that the casual labour system on the Railway is | ere and now abolished. After all, what have you to pay ? It is very little. The Casual labour is paid less.

AN HON. MEMBER: Railway fares.

SHRI NAMBIAR: I do not mind about fares. When we discuss it in the railway budget, we will come to it, because, without increasing the fares and freight, you can render justice to labour. I can show it to you and I can give you a balance-sheet. You tell me and ask me to do it. Without any pie I will do it. I do not want any money from you. So, what I say is the railways must abolish the casual labour system. They are three lakhs in number; not one or two but three lakhs. there are casual labourers Further. in the defence department also. Then, in the private sector, of course, there, is casual labour, such as in the coal and beedi industries and many other spheres. If the Government abolishes casual labour, then the others will follow. But how you can tell others that you should obey. If you yourself do not do it, how can you say that they must do it 2

Then coming to clause 31 of the Bill: Mr. Amia who belongs to the Swatantra party is also objecting to this. Though they have got some love for the contractors, and though the Swatantra party belougs to a group wherein the contract system is agreed upon, even then Mr. Amin, a Member of the Swatantra party, objects to clause 31 which is so obnoxious, and whatever is sought to be done under legislation is taken away by this clause. I shall read that clause for the benefit of those hon. Members who might not have read it. It savs:

"The appropriate Government may, if its opinion it is necessary or experient so to do. direct, by notification in the Official Gazette, that subject to such conditions and restrictions, if any, and for such period or periods, as may be specified in the notification, all or any of the provisions of this Act or the rules made thereus der shall not apply to made thereus der shall not any establis ment or class of establishments 17 or any class of contractors".

So, by a single notification under clause 31, they can exempt the railway, posts and telegraphs, defence establish ments, coal mines, beedi factories,-all these-from the operation of this measure-There ends the whole thing. So much money is thus wasted on this legislation. Your time, my time and the time of the Joint Committee-all this become a waste. What is it? Why do you want clause 31? What is it for ? Whom do you want to satisfy by the insertion of clause 31? You want to satisfy your patrons, those from whom you want support : they may come to you and say, "Baba, please exclude us. "So, cluse 31 is there ; because the elections are coming, and you will have so many things to be done. So, I say that clause 31 should be taken away; it should never be there.

Then there is the question of setting up of certain departments or offices: you are setting up so many departments the as licensing departments, the appellate departments and so many other departments. A plethora of officials will come up, and they are coming up for whose benefit? We have got our experience of the bureaucrats who are acting in the name of socialism. They will work for the benefit of the employers; and who are the scapegoats? The poor workers, and we are here to legislate! That is why I say that this will go as a deadletter. If it is a dead-letter, that is to the good of labour. If it is an oppressive legislation, and is against labour, then it is all the more worse for labour.

So, sir, I am very sorry that after 23 years of Independence, after so much of shouting and so much of talk in this House this piece of legislation, in this form, in the name of socialism, has come.

AN HON. MEMBER: Vote against it.

SHRI NAMBIAR: I do not know whether I have to vote against it or for it. This is absolutely worthless. What am I to do? That is why I want to (Shri Nambiar)
express my feeling and put it on record
and sit down.

श्री देवेन सेन (आसनसोल): सभापति
महोदय, हमें उम्मोद थी कि इस बार श्रो
बिल सरकार लायेगी, उसके जरिये कान्ट्रेक्ट
लेवर हिन्दुस्तान से पूरी तरह से समाप्त हो
खायगा, लेकिन जो बिल्ल आया है, उसको
देखते हुए ऐसा कोई भरोसा या उम्मीद हमको
दिखाई नहीं देती। मैं यह भी देखता हू कि
इस बिल के नामकरण में भी सरकारी भावना
में कन्प्यूजन दिखाई पढ़ता है। आज असर
रेग्यूलेशन ठीक से हो तो एवोलीशन की क्या
जरूरत है श्रीर अगर एवोलीशन की क्या
जरूरत है श्रीर अगर एवोलीशन हो तो
रेग्यूलेशन की क्या जरूरत है--विल में दोनों
खीजों को लाया गया है--रेग्यूलेशन एण्ड
एवोलीशन पक्का कन्पयूजन--समूचे बिल में

इस सम्बन्ध में मैं कुछ उदाहरण आपके सामने रखना चाहता हूं, क्योंकि मैं खुद कोल-फील्डस में काम करता हूं, लगातार 20 वर्ष मैंने वहां पर काम किया है, कान्ट्रेक्टरों के साथ मेरी बहुत मारपीट और झमेला हुआ है, बहुत मतंबा मैं पीटा गया हूं। प्रोफेसर अमीन जानना चाहते थे कि कांट्रेक्टर की क्या डेफीनीशन है । मेरे विचार से—

'Combination of all the vices is a contractor'

वह लड़ सकता है, मार सकता है, दुराचार कर सकता है, कपया सूद पर दे सकता है, गैरकानूनी शराब बना सकता है। हमारे यहां फील्ड्स में ये सब काम ये लोग करते हैं, एक तरह से इन लोगों के पास प्राइवेट आर्मी होती है। इसलिये अगर आप इसको एबोलिश करना चाहते हैं, तो सीघी सी बात है, एबोलिश कर दो, लेकिन अगर एबोलिश नहीं करना चाहते तो इस में रिफार्मेशन नहीं हो सकता है, इससे और ज्यादा सराबी पैदा हो जायगी।

इस में क्लाज 10 है, जिस में स्पष्ट कहा गया है कि कान्ट्रेक्ट लेबर को खत्म किया जा सकता है—

"Notwithstanding anything contained in this Act, the appropriate Government may, after consultation with the Central Board or, as the case may be, a State Board, prohibit, by notification in the Official Gazette, employment of contract labour in any process, operation or other work in any establishment".

इस सारे बिल में सिर्फ एक यही क्राज है जिस में कहा गया है कि कान्ट्रेक्ट लेबर को प्रोहिबिट किया जा सकता है, यद्यपि उस के लिये भी बहुत-सी शर्तें दी गई हैं और इतनी शर्तों में वह कभी एबोलिश नहीं हो सकता है। इसके उपरान्त आप सेक्शन 31 में देखिये -- इसमें लिखा है —

"The appropriate Government, may, if in its opinion it is necessary or expedient so to do, direct, by notification in the Official Gazette, that subject to such conditions and restrictions, if any, and for such period or periods, as may be specified in the notification, all or any of the provisions of this Act or the rules made thereunder shall not apply to any establishment or class of establishments or any class of contractors."

एक तरफ कहते हैं कि प्रोहिबिट किया जा सकता है, दूसरी तरफ कहते हैं कि प्रे एक्जेम्प्ट किया जा सकता है--इस में पूरा कन्स्यूजन है। इसी बिल की क्लाज 1(5) (ए) को लीजिये—

"It shall not apply to es ablishments in which work only of an intermittent or casual nature is performed".

यहां पर कहा गया है कि केजुबल लेबर को एप्लाई नहीं करेगा। क्वांज रेल्वे में तीन लाख केजुअल लेबर हैं। सभापति महोदय, कोलियरीज में कान्ट्रेंद्रस्ट लेबर और केजुमल लेबर में कोई फकं नहीं है, दोनों को एक ही समभा जाता है, दोनों कानून के बाहर हैं। दोनों को पूरा तलब नहीं मिलता है, जो बेतन बोर्ड ने बांघा है, वह नहीं मिलता है, प्रावीडेन्ट फण्ड नहीं मिलता है, ग्रेचुइटी नहीं मिलती है, छुट्टी नहीं मिलती है। वहां पर आधे से ज्यादा आदिमयों को कान्ट्रेक्ट लेबर या केंजुबल लेबर की तरह से रखा जाता है, पंसा कम दिया जाता है, उनके पास बोनस कार्ड नहीं होता, प्रावीडेन्ट फण्ड नहीं मिलता— ये सब चीजें कोल फील्ड्स में चलती है। मैं कहना चाहता हूँ कि प्रोटेक्शन के लिए बिल में कहा है लेकिन जो बोर्ड है. सेन्द्रल बोर्ड और स्टेट बोर्ड वह बहुत गड़बड़ करते हैं। आप इसमें बोर का नमुना देखिए:—

"The Central Board shall consist of-

- (a) A Chairman to be appointed by the Central Government;
- (b) The Chief Labour Commissioner (Central), ex-officio;"

गवर्नमेंट के जो आदमी होंगे वे प्रोग्नोसेव हो जायेंगे, इस बात को हम नहीं मानते। सेन्ट्रल गवर्नमेंट अपना चेथरमेन एप्वायन्ट करेगी। इसलिए वह प्रोग्नेसिव होगा, ऐसा हम नहीं मानते हैं। इसरे जो चीफ लेबर कमिश्नर होगा वह भी गवर्नमेंट का ही आदमी है। तीसरे:

"(c) Such number of members, not exceeding seventeen but not less than eleven, as the Central Government may nominate to represent that Government, the Railways, the coal industry, the mining industry, the contractors, the workmen and any others interests.....

कूलेरी के एम्प्लायसं, रेलवेज के एम्प्लायसं, माइनिंग इंडस्ट्री के एम्प्लायसं, गवनेमेंट और उनके अलावा कुछ लेबर के भी रिप्रेजेन्टेटिव हैं। मैं कहना चाहता हूँ कि ऐसे बोर्ड के जरिए से कटूंक्ट लेबर खत्म करने का क्या मतलब हो सकता है ? कोई मतलब नहीं होगा।

जो ज्वाइंट कमेटी बनी थी, मैं भी उसका मेम्बर या लेकिन उसमें भी सरकार के नमाइंदे मेजारिटी में थे और सरकार के नमाइन्दे प्रोम्नेसिव नहीं होते । आश्चर्य की बात है कि सरकार के द्वारा जो नामिनेटेड मेम्बर हैं वे हमारी कोई बात नहीं मानते । बोस की अगह पर दस हो, ऐसा हमने कहा लेकिन हमारी बात वहां पर मानी नहीं गई। हमने यह भी कहा या कि इन्टरिमटेन्ट कौन वर्क समझा जायेगा उसको भी डेफनीशन ठीक से देनी चाहिए तो हमारी वह बात भी नहीं मानी गई। इसलिए मैं कहना चाहता है कि बोर्ड बनाकर हम लंबर को कोई भी फायदा नहीं पहुँचा सकते हैं। हमारे लिए तो इस बिल का विरोध करना भी मुश्किल है और समधन करना भी मुश्किल है। अगर हम इस बिल का विरोध करते हैं ते ऐसा समझा भायगा कि हमने कान्द्रेक्ट लेबर को मान लिया है और अगर इसका ममर्थन करते हैं तो हम देखतं हैं कि इससे लेबर का कोई फायदा नहीं होता है। इसलिए हम बहुत मुश्किल में पड गए हैं। मैं कहंगा कि मंत्री महोदय इससे छुटकारा दिलाने का कोई रास्ता निकालें।

इसी तग्ह से इस बिल में रिजस्ट्रेशन और लाइसेसिंग का जो बन्दांबस्त है उसमें पूरा का पूरा फेर्बाटज्म का सिल सिला चालू हो जायेगा। वही कन्ट्रेक्टर लाइसेन्स पा सकेगा जोकि ज्यादा घूस दे सकेगा। इसलिए यह बिल बिल्कुल खराब है। इस बिल से हमको बहुत नुकसान पहुंचेगा। मैं मंत्री महोदय का ज्यान इस ओर आक्रुष्ट करना चाहता हूँ।

इसी प्रकार से इसमें जो पनिशमेंट रखा गया है वह सभी जगह पर कहीं तीन महीने की सजा और पांच सौ रुपया या हजार (श्री देवेन सेन)

रुपया जुमाँना रखा गया है। मैं बताना चाहता हूँ कि एक-एक कन्द्रेक्टर के घर में दो-दो हाथी हैं और आसनसोल में उनकी पांच-पांच टैक्सियां चळ रही हैं ऐसी हालत में उन पर पांच सौ रुपया जुर्माना करने का क्या असर पड़ेगा? इसलिए मैं कहता हूं कि इस बिल का कोई फायदा नहीं होने वाजा है सिवाय इसके कि इस बिल के जरिए से कन्द्रेक्ट लेवर एवोलिश हो जाये। और कोई फायदा होने वाला नहीं है।

श्री हैमराज (कांगड़ा) : चेयरमैन साहब, आज सदन के सामने जो बिल कन्ट्रेक्ट लेबर को एबालिश और रेगुलेट करने के लिए आया है मैं उसका स्वागत करने के लिए खड़ा हुआ हूँ । हमारे बहुत सारे मोअज्जिल मेम्बरान ने इस बात पर एतराज उठाय है और कहा है कि दरअसल इस बिल में कोई जान नहीं हैं। लेकिन जिस बक्त यह बिल लोकसभा में इंट्रोड्यूस किया गया था उस वक्त उसमें जो मकसद बयान किये गए ये वह तीन ही ये:

"Undertaking of studies to ascertain the extent of the problem of Contract labour, progressive abolition of the system and improvement in service conditions of the contract labour; to undertake the studies to ascertain the extent of the problem of labour."

उसके साथ अगर इन चीजों को देखा जाये तो मैं समझता हूँ हमारी जो मिनिस्ट्री है उसने सराहनीय काम किया है। कांग्रेस सरकार ने सोशिलिंग्म की तरफ एक कदम बढ़ाया है, उसका यह प्रयास है कि जो मिडिलमैंन है उसका एक्स्प्लायटेशन वहां से खत्म हो जाये और गरीब का जो पैसा है वह उसको मिल सके। मिडिलमैंन चाहे वह एग्रीकल्चर में हो या लेबर में उसको हटाने का प्रयास कांग्रेस सरकार की तरफ से होता रहा है। इस मकसद के साथ इस बिल को देखा जाना चाहिए। और इस तरह से यह जो बिड़ है उसके लिए हम सरकार को बिना बधाई दिये नहीं रह सकते। लेकिन जो मकसद इसके सम्बन्ध में सेकेण्ड फाइब ईयर प्लान में रखे गए थे उसमें दो और भी थे जैसे :-

"To set up a seheme for de-casualisation wherever feasible."

लेकिर यह जो प्वाइन्ट है वह इस बिल में नहीं लाया गया है। मेरे से पहले जो बक्ता बोले हैं उन्होंने खास तौर पर इस चीज को सदन के सामने रखा है। जैसा कि उन्होंने यहाँ पर कहा, "मैं भी आपके सामने बयान करना चाहता हँ कि जो हमारा भाखड़ा ैम है उसको सारो दुनिया देखने भी आती है और उसको बनाने के लिए बहुत ज्यादा तारीफ भी की गई है। वहां पर लोग 15-15 साल तक काम करते रहे लेकिन जब वह काम खत्म हो गयातो कैजुअल लेबर की सर्विसेज वहाँ से खत्म कर दी गई और किसी दूसरी जगह पर भी उनको एम्प्लायमेंट नहीं दिया गया। अर्जभी बहत सी जगह पर रिवर वैली प्रोजेक्ट्स चल रहे हैं। मेरे इलाके में भी दो तीन चल रहे हैं। इस सिलसिले में उनका एजिटेशन भी चल रहा है । तो मेरा कहना यह है कि जहां आपने कांट्रेक्ट लेबर को बिल में लिया है, वहाँ पर आपने कैजूअल लेबर को क्यों नहीं लिया है ? उसमें दरअसल डायरेक्ट सम्बन्ध किसी कांट्रेक्टर का नहीं है बल्कि बोर्ड का है। भाखड़ा बोर्ड और दूसरे सारे के सारे बोर्ड सरकार के ही है। जब वहां पर आप सुधार नहीं कर सकते तो कांट्रेक्ट लेबर में तो घोखा देने के लिए कन्ट्रेक्टर हैं जोकि बहुत सी बातें कर सकता है। इसलिए मैं समझता हं कि जहां पर इस बिल में आपने कांट्रेक्ट का लफ्ज इस्तेमाल किया है उसके साथ-याथ मुकम्मिल तौर पर कैंजुअल लेवर को भी शामिल करना चाहिए या। इस बिल का जो क्लाज 1 (5) (a) है उसमें आपने ये शब्द रखे हैं:

"It shall not apply to establishments in which work is of only intermittent or casual nature is performed."

यहां पर ग्रापने कैजुअल नेचर कहा है। इस तग्ह से इसमें से कैजुअल लेबर तो अपने आप निकल जाता है। मैं समझता है कि गवर्नमेंट को इसमें कैजुअल लेबर को जरूर शामिल करना चाहिए।

इसके साथ-साथ में एक बात यह कहना चाहता है कि क्लाग 5 (b) में ग्रापने एक प्राविजन दिया है और वह यह है:

"If any question arises, whether work performed in an establishment is of an intermittent or casual nature, the appropriate Government shall decide the question after consultation, with the Central Board or, as the case may be, a State Board and its desision shall be final:"

उसमें आपने यह रखा तो है कि कन्सलटेशन करेंगे सेन्ट्ल बोर्ड से भी करेंगे और स्टेट बोर्ड से भी करेंगे और उसके साथ उसमें रिप्रेजेन्टेशन भी है लेकिन जैसा कि मेरे से पहले यहां पर कई लोगों ने कहा कि आपने जो रिप्रेजेन्टेशन दिया है उसमें यह प्रावित्रो रख दिया है:

"Shall not be less than the number of members."

अब अाप छेबर का सुधार तो करना चाहते हैं लेकिन आराजो मेम्बर्स 17 रखेँयाकम से कम 11 रखें तो उसमें वर्कंस की मेजारिटी रखनी चाहिए। आपने इतना तो कर दिया कि बराबर रख देंगे लेकिन अगर उनकी मे बारिटी हो तो वे कम से कम इस बात के ठिये अपनी राय दे सकें और आपको बतला सकों कि यह जो काम है वह केजुअल है या इन्टरिमटेन्ट हैं या कांट्रेक्ट वेचर का है। मैं समझता है कि यह एक और खामी इस बिल में है. जिसको आपको दुरुस्त चाहिये ।

16:00 hrs.

इस बिल में ग्रापने रेमूलेशन की बात. जहर रखी है। रेगुनेशन में लोगों की बेहतरी के लिये आपने केन्टीन भी रखी है, दूसरी, चीजें भी रखी हैं। आपने यह भी रख हिया है कि ऐक्नुअल एम्लायर या कंट्रेक्टर किसी को पैसान दे तो जो मालिक है वह जिम्मेदार हो जायेगा । लेकिन जहां तक इसके ऐवाखि-शन का सवाल है, जैसा मुझ से पूर्व बोलने वाले वक्ता ने कहा; सेक्शन 10 के सिवा धीर कहीं ऐसी बात नहीं है। अगर आप ऐबोकिशन करते हैं तो इसके लिये बोडंस से पूछा: जायेगा । बोर्ड में मेजारिटी सरकार के मेम्बरान की हो जाती है। आखिर, वर्क्सं, को नामिनेट तो सरकार को ही करना है, इसलिये वह वर्कमेन के हक में राय क्यों देंगे । सरकारी मेम्बर जिनको नामिनेट करेंगे वह कैसे अपने अफसरों के सामने बर्खिलाफ राय देंगे? इस बिल में मुझको यह खामी नजर **प्राती है। अगर वह एलेक्टेड होते तो ज्यादा** आजादाना राय दे सकते । जो कंट्रेक्ट लेबर है उसकी युनियन इतनी जबदंस्त नहीं है कि ध्रपने एनेक्टेड मेम्बर्स भेज सके । चुंकि मेम्बसं आपके नामिनेटेड होंगे इसलिए वह आजादाना राय दे सकेंगे, इसमें लक्षे शक है। इसलिये कोई न कोई ऐसा सिस्टम भी होना चाहिये जिसके मुताबिक नामिनेशन के सिल-सिले के बजाय एलेक्शन का सिस्टम बनाया जाये ताकि जो राय आये वह आजाद राय हो, जो लोग कंट्रेक्ट सिस्टम का मला चाहते हैं, जो मजदूरों का भला चाहते हैं वह किसी तरीके से सामने आयें और खले तौर पर अपनी राय दे सकें।

आपने एक और बात कही है कि इंस्पेक्टर कम्प्लेन्ट करे। अगर कहीं पर लोगों

(श्री हेमराज) की युनियन है तो क्यों वह कम्प्लेन्ट न कर सकें ? आज तो सब कुछ इन्स्पेक्टर की मर्जी पर है। इन्स्पेक्टर राज में यह चीज चल गई है कि करप्शन जोरों पर है और जो भी इस्पेक्टर को पैसा दे दे उसका काम हो जाता है। जो भी इन्स्पेक्टर हैं उनको खाने पीने के लिये एम्प्लायर के यहां ज्यादा मिलता है। ऐसी हालत में वह मजदूरों की बात करना छोड देंगे। सब जगह हम यह देखते हैं कि जो मालिक छोग हैं वह इन्स्पेक्टरों को पैसा दे देते हैं और मजदूरों की कोई पूछताछ नहीं होती है। इसलिये मेरी अर्ज है कि जहां पर कम्प्लेन्ट का सिलसिला रखा गया है वहां यह भी होना चाहिये कि जहां पर यूनियन्स हैं उन्हें चान्स दिया जाये कि वह कम्प्लेन्ट के सम्बन्ध मे कम से कम इंस्पेक्टर को बतला सकें. और अगर वह कुछ न कर सके तो उनको इजाजत होनी चाहिये कि वह खुद कम्प्लेन्टन कर सकें। जैसा मुझ से पूर्व वक्ता ने कहा, यह बढ़ी जबदंस्त खामी है।

जहां तक रेस्ट्रिक्शन्स ऐंड कडिशन्स का ताल्लुक है वहां भी आपने कहा कि रूल का नोटिफिकेशन करेंगे। खेकिन जो रूल मेकिंग पाँबर है उसमें आप साफ साफ क्यों बयान नहीं करत कि जिस वक्त रूल बनेंगे. उन रूल्स में हम देखेंगे कि कौन-कौन रेस्ट्रिक्शन्स और कडिशन होगी जिनसे हम सेक्शन 31 के नीचे किसी इस्टेब्लिशमेंट को एग्जेम्शन दे सकेंगे। अगर आग वे रूल्स के नीचे इस चीज को रखते हैं तो यह ठीक है कि रूल्स पालियामेंट के सामने आयेंगे और अगर कोई ऐसी शर्ते होंगी या कोई ऐसी रेस्ट्रिक्शन्स होंगी जिनको पालियामेंट समझे कि वह दुरुस्त नहीं है तो बह्न उनको तब्दोल कर सकती है। इसलिये मैंने एक अमेडमेंट दिया है कि जो रूल्स ऐंड रेस्ट्रिक्शन्स हैं उनके बारे में रूल मेकिंग पॉवर में यह आना चाहिये कि कौन कौन सी रेस्टिक्शन्स और कंडिशन्स होगी, और उसको गवर्नमेंट को मंजूर करना चाहिये।

इसके साथ—साथ मैंने एक और अमेंडमेंट दिया है भीर मुझे उम्मोद है कि आप उस पर सोच विचार करेंगे, और वह यह कि जो बोर्ड हैं उनमें वकंमेन की मेजारिटी होनी चाहिये ताकि वह वकंसं का सही नुक्तें निगाह रख सकें।

मैं आशा करता हूँ कि आप मेरे सजेशन्स पर गौर करेगे और अमेन्डमेंट्स को कबूल फरमायेंगे।

SHRI S. KUNDU (Balasore): Mr. Chairman, Sir, it is true that we were in the Select Committee which cunsidered this Bill and that we tried our best to see that some changes are made in this Bill and we did try to make some amendments in the Committee; but I am sorry to say, we failed to improve this Bill.

Therefore, in the Minutes of Dissent which I appended to the Bill I have said that the Bill has emerged as a rambling and confused Bill and I do not think by the provisions of the Bill any benefit could be delivered to the workers who work under the contract system.

There is some history behind this Bill. There have been various industrial and which had labour conferences held demanded that this obnoxious system of 'contract labour' should be abolished. And, I think, the compelling reason due to which the Government brought forward this Bill is the Supreme Court decision which I mentioned in my minute. The Supreme Court has held that in categories where there is a regular system of work the contract system should be abolished. But in this Bill, I find, there is no indication that in such system where the work is of a regular nature, the contract system would be abolished. This Bill falls far short of our expectations and of the expectations of the Supreme Court.

It is indeed unfortunate that the various reports of various Commissions and Committees have been completely ignored here. The Whitley Commission (Shri S. Kundu)

was of the view that this obnoxious system should be abolished. I think there are various Committees at the level of the Centre and of the States which have gone into the matter. One of these is the Bombay Textile Workers Committee. They had recommended that this obnoxious system should be abolished, lock, stock and barrel.

But, in spite of it, nothing has been done, and I find, the Bill as it emerges from the Select Committee will not cater to the requirements for which it was brought forward, as stated in the Statement of objects and Reasons for which the Bill stands for.

Therefore I would like to make this appeal to both the Ministers sitting here. One of the Ministers, who was also a former labour leader, was not there when the idea of this Bill was thought of in this particular Ministry. The Bill was introduced in the year 1967. I think, the idea originated sometime in 1965 or 1964 and in 1967 the Minister, Mr. Hathi was also there; he is no more there. There have been certain changes in the political situation and in the party itself. In their party they say, they adhere to socialism and progressive things. So, it would be better if they have another close look into this Bill. I think it would be most appropriate if they have a close look into this Bill and try to bring out some sort of major amendments or some of the amendments which have been tabled here or which we have given in the Select Committee so that on the basis of those amendments we can make improvement in this Bill. By doing that, people like Piloo Mody who is sitting here, would not have occassion to say that their shouting slogans of socialism is based on pretensions.

Therefore, I would urge upon the Government to have another closer look at this Bill. This is the position in regard to this Bill, and I am extremely sorry, to say and I agree with some of the previous speakers when I say this, that this Bill has

not been able to come up to the expectations in regard to the benefit to be given to contract labour or the worker under contract labour system.

I need not explain the system of contract labour. It is obnoxious. We thought that at least the sweated and exploited workers would get some benefit, but that expectation has not been fulfilled. The whole object of the contract system is that some intermediary should work for the management or for the employer and get full value or the cream of the money spent; and the result is that he undertakes the work and exploits the workers without giving them fair wages and proper living conditions. This system has been going on for many years, and those who support this system, particularly our friends from the Swatantra Party who had been championing this system.....

(Srikakulam) SHRI RANGA We do not support that system. If he is short of arguments, let him think of some other party.

SHRIS. KUNDU: I do not know if the Swatantra Party has two groups, one led by Shri Ranga and another led by Shri R. K. Amin.

SHRI RANGA: We are not supporting that system at all.

SHRI S. KUNDU If my hon. friend would see the minutes of dissent appended to this Bill, he will find that wherever little has been given for the workers in the name of socialism has been opposed by the Swatantra Party and its representatives here in the Lok Sabha.

SHRI RANGA: We are not supporting that system-

SHRI S. KUNDU: Whether supports the system or not, the trial comes when one is confronted with certain things, and we have seen how even the little things provided in this Bill have been opposed by the Swatantra party's representative, and how claus 31 has been indirectly supported and it has been

AUGUST 3, 1970

(Shri S. Kundu)

pleaded that it should be much stronger; this shows clearly their thinking in this matter. Anyway, whatever that may be, as I have said, this Bill does not come up to the expectations which we had in view, and, therefore, it is time that this entire Bill is changed and a new Bill is brought forward or further amendments should be incorporated in this Bill.

Coming to the provisions of this Bill. it has been provided in clause 1 (4) (a) that this Bill will not apply to certain establishments employing less than 20 workers. After this Bill is passed, various organisations will split themselves up and have different companies or establishments. each employing less than 20 workers. This will give rise to a number of Khatas which will give a lot of work to the Labour Department but without any relief to the workers.

Today, with the installation of automatic machines and the growth of smallscale industries, the capacity of an establishment to employ 20 or more workers is not of much significance, unless it is related to the production capacity as well. In the absence of any relation to production capacity, restriction that this Bill will not apply to establishments employing less than 20 workers would be redundant and irrelevant. It must always have some relevance to production and to the profit margin that the establishment is going to make. I know some cases where the establishments employ less than 20 workers, and they are production oriented to a great extent, and with a small number of workers, they get the maximum profit, while at the same time, they do not give even the minimum to the workers.

SHKI N. K. P. SALVE (Betul) Such as ?

SHRI S. KUNDU: Take the case of the small electronics industry which can employ less than 20 workers. I will give an example. Taking the drum making industry. They get quota of steel from Government. They have a small establishment of 10 to 15. It is all automatic. They make the maximum profit in that. But the workers are cut down and denied their due. They are given the minimum. The introduction of automatic machines poses this threat to the workers. This is a point to be kept in mind.

SHRI N. K. P. SALVE: Does he suggest a criteria of production and profit?

SHRI S. KUNDU: The production and profit should also be taken into matter. The consideration in this connotation of employment is undergoing a lot of changes due to the new types of industries coming up and the advance in technology also.

The second point is about the provision for out worker. We in the joint Committee toured some parts of India. In Nagpur we saw the horrible and miserable condition of the biri workers, mostly women. We saw in a small dingy room with only one electric bulb 500-600 women working. Besides, there were small children also. They work for a minimum of 10 hours a day and get as wages 75 or 80 P. This is a horrible thing. When we called the management, they refused to come. Ultimately, when they came, we asked them how many workers they had. He said 'We do not know'. We asked what is the wage paid. He said 'We do not know'. We said 'What the hell do you know? You know only to make money and profit and use it in politics', because you know the biri merchants have been the centre of politics in Madhya Pradesh. My Hon. friend will bear witness to that. This thing is so obnoxious that we thought this Bill would at least some provision to Protect these workers... But on the contrary, you there is a provision in cl. 2(g) (i) (c) a definition of out-worker which says:

"A person to whom any articles or materials are given out by or on behalf of the principal employer to be made up, cleaned, washed, altered, ornamented, finished, repaired, adapted or otherwise processed..."

Where the manufacture is carried on under this system, these workers will be [Shri S. Kundu]

considered out-workers and they will not come within the purview of the Bill. This has been done directly with the object of pleasing certain types of business magnates. I am sorry Government are doing this. They are the biri pathawalas, goldsmith jewellers, hosieryman and others. They employ a large number of workers. They just do not bother about them. They only just calculate the Business in the evening how much money they have made or check up ones a month how much bank balance they have accumulated to see that it goes up. This Provision is anti-labour and it is not in tune with the times. Therefore, this should be changed.

The most important provisions are in clauses 10 and 31. After the Bill is passeds after the little that is contemplated is enacted, an arbitrary right is given to Government by notification to declare whether a particular establishment should come within the purview of the Bill or not. This reserve power is vested with them. Then under cl. 31, power is vested with Government by another notification to exempt any establishment from the scope of the Bill. The points are whether the work is whole time or not, whether there is considerable number of whole time workers. whether it is ordinarily done through regular workmen-I do not know what ordinarily means-whether it is perennial, etc. As I said in my Minute of Dissent, it will create a lot of confusion and there will be disputes. It will so to the High Court and the Supreme Court and the poor workers cannot engage lawyers. So ultimately they will lose their case. So, I think that no justice has been done. I can cite many other process, but I do not want to. Therefore, they should consider making a through change in the Bill. They cannot complain that the time is short. If they like, with the permission of the chair, they can take it up after a week and reconsider it. All of us will support it.

This contract labour has been in abundance atleast in two fields, construction work and mines. In the mines 70 to 73 percent workers are contract labour. You know how much money the mine — owners make. The condition of these workers is not going to be improved. The planning Commission

says that 2.3 million workers are employed in different constructions. The future, the rights, the wages and the working conditions of these construction workers are not going to be improved by this Bill. I do not know whom this Bill is going to belp. The construction workers are the most miscrable of the lot, and they suffer from all sorts of disadvantages, because construction is for a short period and they are hired and fired. No service condition is ever protected for them. I think something should be done for them.

There are skilled workers like fitter, mechanic, driller, etc. among construction workers. After a projects comes up through their blood and sweat, they are just thrown out, there camps are demolished and there is no future for them. Construction work is going on every year, and after every project these people are thrown out. I do not know why they cannot be absorbed and taken from one project to another.

The Labour Minister should look more closely into the railway organisation. We must set our house in order and then point to others. The railways employ million werkers, and there is the Minimum Wages Act which give them at least some protection, but it has not been revised by many States for many years. It has been given in the statistics that as on 30th September 1969, the minimum wage was about one rupee in Andhra Pradesh where they have their own Government. In Orissa it is about 70 paise. In Orissa for the last six years the minimum wage rate has not been revised. The railways have said that unless the State Governments and District Magistrates certify, they are not going to revise this minimum wage. The State Governments would not do it because some of State Governments do not even bother about it. Therefore, the workers get no protection from the Minimum Wage Act or service conditions or even from this Bill. I shall read only one remark from the report of the National Labour Commission; probably it was written before this Bill was introduced or about the time when it was being introduced. Even after this Bill becomes an Act this statement will hold good. They have said that beyond montioning he 1949 policy statement the Government

[Shri S. Kundu]

have hither to paid inadequate attention to these workers despite the fact that they constitute a fair proportion of those who produce goods and provide services. I think largely what was Government's policy in 1949 holds good today and there is no change. There should be no illusions about it.

श्री शिकरे (पंजिम): सभापति महोदय. मराठी में एक कहावत है कि 'नारियलवाला रोता है और तेल वाला भी रोता है। यह विषेयक ऐसा है, जिससे श्री संजीवैया जैसे मजदूर लीडर का भी समाधान नहीं होगा ग्रीर श्री नम्बियार श्रीर श्री बनर्जी वगैरह मजदर नेताओं का भी समाधान नहीं होगा। लेकिन मेरी भूमिका ग्राहक की है; इससे मेरा समाधान जरूर हो सकता है। तेल शुद्ध श्राता है या अशुद्ध, यह कौन जानता है। लेकिन तेल हमारे लिए जरूरी है, इसलिए जो मिलता है उससे संतुष्ट होना ही पड़ता है । ऐसी ही बात यहाँ हो रही है। यह विधेयक पूर्ण नहीं है। मेरे खयाल से मंत्री महोदय को भी जानकारी है कि यह पूर्ण नहीं है ग्रीर हमें भी माल्म है कि यह पर्ण नहीं है, लेकिन वर्तमान परिस्थिति में वह जिस रूप में हमारे सामने भ्राया है, हमें उससे ही संतोष करना पड़ेगा।

SHR1 NAMBIAR: We can still fight for it, Why should he become desparate.

श्री शिकरे: श्री निम्बयार कहते हैं, 'वी केन स्टिल फाइट । ग्रभी श्री कुण्टू ने कहा है कि सिलेक्ट कमेटी में क्या हुग्रा । उन्होंने कहा कि सिलेक्ट कमेटी ऐसे तरीके से बनती है कि उसमें सरकारी पक्ष के सदस्य ज्यादा रहते हैं श्रीर विरोधी पक्ष के सदस्य कम रहते हैं। लेकिन इस सदन में भी तो वही परिस्थिति है। ग्रगर कोई माननीय सदस्य इस विधेयक में कोई पूरमंडमेंट लाने का प्रयत्न करे, तो श्री निम्बयार ग्रीर श्री बनर्जी सरकार को सपोर्ट वंगे। यह हमने नो-कान्फिडेंस मोशन के

समय देख लिया। ऐसी परिस्थिति में हमारे जैसे लोगों को संतुष्ट होना ही पड़ेगा।

केवल कोई विधेयक या कायदा बनाने का कोई फायदा नहीं होता है, जब तक कि उस विधेयक या कायदे का ठीक इम्स्लीमेंटेशन न हो। गोग्रा में लोह खनिज की खानें हैं, जिनमें बहुत से मजदूर काम करते हैं।

आप यह भी जानते हैं कि पोर्चुगीज जमाने में वहां का जो माइनिंग एक्ट था वह इतना अच्छा था। लेकिन अभी उस का इम्प्लीमेंटेशन अच्छा नहीं होता है, और कानून का फायदा किसी को मिलता नहीं हैं। तो हमें प्रयत्न करना पडेगा और गवर्न-मेंट को भी यह सहकार्य देना पडेगा कि यह जो कानून हम बनाते हैं उस वा इम्प्ली-मेंटेशन हो । वह इम्प्लीमेंटेशन अच्छी तरह से नहीं हो तो जो कुछ यहां मिलता है उस का भी फायदा नहीं होता है। यह मौका जो मुझे यहां मिला है उसका फायदा में एक ईश्यू सादर करने में लाना चाहता हं। आप जानते हैं कि स्टब्चरल इंजीनियरिंग का काम आज बल कितना बढ गया है। न केवल सराई में या तराई में, न केवल सागर के किनारे यानदी के किनारे, न केवल पहाड़ों में या मैदानों में, न केवल मरूभूमि में या दलदल में, हरएक जगह पर आज स्टक्चरल इंजि-नियरिंग को कांस्ट्र इशन के काम होते हैं और उसमें यह कर्मचारी, मजूर लोग काम करते हैं। हिन्दुस्तान कांस्ट्रक्शन जैसी कम्पनी है, कूपर कम्पनी है, रिचर्डसन ऐंड वूडास कम्पनी है, हरएक कम्पनी के कर्मचारी वहां काम करते हैं लेकिन उनकी सर्विस कंडीशन न्या है, इस बारे में हम तो विशेष कूछ जानते ही नहीं। हां देयर इज जनरल ला। लेकिन जनरल लेबर ला का फायदा लोगों को मिलता नहीं। तो मैं आपसे निवेदन करूंगा जैसे माइनस के लिए स्पेशल लेजिस्लेशन है, आयरन और माइन्स के लिए स्पेशल लेजिस्लेशन है। बम्बई में माताडी वर्कस के लिए एक माताडी लजी- स्लेशन अलग किया गया है ऐसा ही स्पेशल लेजिस्लेशन स्टक्चरल इंजीनियरिंग में काम करने वालों के लिए भी बनाया जाय। हमारी बडी-बडी पब्लिक अंडरटेकिंग्स हैं। पब्लिक अंडरटेकिंग्स में बड़े-बड़े प्लान्ट बनते हैं। जहां यह प्लांट लगते हैं वहां कांस्ट्रक्शन आफ दि हाउस होता है, रास्ते बनते हैं, हास्पिटल बनते हैं। काश्मीर जैसे प्रदेशों में भी हम देखते हैं कि वहां भी जो पब्लिक अंडरटेकिंग्स बनाई जाती हैं उनके लिए यह सब काम करने पड़ते हैं। वहां की परिस्थित ऐसी है कि वहां कठिनाई पैदा होती है। ऐसे ही आसाम में भी यह प्लान्ट बनाए जायें तो वहां भी कठिनाइयां पैदा होती है। ो हम जब देखते हैं कि आज स्ट्रक्चरल इंनीनियरिंग इतना बढ़ गया है तो उसके लिए हमें कुछ स्पेशल लेजिस्लेशन करना ही होगा।

इसके ब!द में ग्रौर यह एक सूचना यहांदूं। जैसा कि मैंने पहले भी कहा गोआ में माइनिंग इंडस्ट्री है और उसके लिए गोआ में लेजिस्लेशन है वह लेजिस्लेशन जो इम्प्ली-मेंट नहीं होता है। उसका इम्प्लीमेंटेशन ग्रच्छे तरीके से हो उसके लिए प्रयत्न यहां से होना चाहिए क्योंकि हमारी गोवा की सरकार तो युनियन टेरीटरी की सरकार है और युनियन टेरीटरी की जो सरकार है उनके जो ग्रधिकार हैं वह कितने मर्यादित हैं यह ग्राप जानते ही हैं। इसलिए उनकी डिफिकल्टी होती है। यहां से म्राफिसर लोग वहां का राज करते हैं। वहां का राज करते है यहां के स्राफि-सर्स जिनको वहां की परिस्थिति मालम नहीं। तो कैंसे इम्प्लीमेंटेशन अच्छे तरीके से कर सकते हैं ? वहां तो भ्राप जानते हैं, भ्रापने देखा होगा, हमारे आजादजी वहां गये थे, उन्होंने देखा है, वहां के कर्मचारी कैसी परि-स्थिति में काम करते हैं और आप यह भी जानते हैं कि उन कर्मचारियों के वेलकेयर के लिए सेस हमारी सेंट्ल गवर्नमेंट लेती है। हर टन पर सेस लेती है ग्रौर वह सेस कर्मचारियों के देल-फेयर के लिए रहता है लेकिन हम तो देखते हैं कि वेल फेयर के लिए जो पैसा लिया जाता है उसका उपयोग तो वहां होता ही नहीं।..... (व्यवघान)..... इसलिए मैं चाहुंगा कि गोग्रा की जो परिस्थिति है, वहां माइन्स में जो कर्मचारी रहते हैं, ज्यादा से ज्यादा कांट्रेकट लंबरर से ही काम उसमें होता हैं तो उन कर्म-चारियों की परिस्थिति में सुधार करने के बारे में भ्रापकी मिनिस्ट्री को ही ज्यादा प्रयत्न करना होगा । यहां ग्रार्डर पेपर में मैंने एक ग्रजब चीज देखा इसमें लिखा है-संविद श्रीमक (विनियमन ग्रौर उत्पादन) विधेयक । ग्रभी नम्बियार साहब कह रहे थे कि एवालीशन के बारे में इसमें कुछ नहीं लिखा लेकिन मैं तो देखना है कि 'उत्पादन' यहां पर है। स्रापकी हिन्दी में उत्पादन के माने क्या एवालीशन होते हैं? यहां देखिए लिखा है-संविद श्रमिक (विनियमन ग्रौर उत्पादन) विघेयक ।

Labour etc. etc. Bill

श्रम, रोजगार तयः पुनर्वांस मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद): यह ''उत्पादन'' है।

श्री शिकरे: मगर यहां श्राप देख सक ते हैं उत्पादन लिखा है तो उच्छेदन करने के ब = 14 ग्राप तो कांट्रेक्ट लेबर का उत्पादन कर रहे हैं।

श्री भागवत झा आजाद : वह गलत •छपा हुम्राहै।

सभापति महोदय : चलिए, उसकी शृद्धि हो जायगी।

श्री शिकरे: शृद्धि जरूर होनी चाहिए । क्यों कि मझे तो ऐसा लगा जैसे यहां एक विधे-यक म्राया था जिसका नाम था रिक्वीजीशन ऐंड एक्वीजीशन ग्राफ दि प्रापर्टी । वहत से सदस्यों ने जब उस पर डिस्कशन चल रहा था तो कंप्लेट की कि गवर्नमेंट रिक्वीजीशन तो करती है, एक्वीजीशन नहीं करती है। तो ऐसा ही यहां है कि विनियमन तो होता है. [श्री शिकरे] लेकिन एवालीशन, उच्छेदन नहीं होता है । उसकी जगह उत्पादन शब्द स्राया है, इसलिए मैंने यह प्रश्न उठाया ।

श्री स॰ मो॰ बनर्जी: सभापित महोदय, अच्छा यह होगा कि मिनिस्टर साहब कल जवाब दें क्योंकि आज इतने कम समय में वह समाप्त नहीं कर पाएंगे।

सभापित महोबय: ग्रगर मिनिस्टर साहब का जवाब ग्राज पूरा नहीं होगा तो वह कल पूरा हो जायगा।

श्री अटल बिहारी वाजपेयी (बलरामपुर): श्राप उनको कल ही बोलने दीजिए।

श्री शिकरे: सभापितजी, बार बार इंट-रिकयरेंस होता है तो मुझे देखना पड़ता है कि मुझे ज्यादा मीका मिलेगा या नहीं?

सभापित महोबय: श्राप मेहरवानी करके चेयर को ऐड्रेस कीजिए थ्रौर बाकी बातों में न पड़िए।

श्री शिंकरे: एक प्रश्न के बारे में मैं मंत्रीजी से कहना चाहता हूं। जो एडवाइजरी कमेटी बनाई जायगी उसमें श्रीमकों के जो प्रतिनिधि हैं उसकी संख्या ईक्वल रखी है बाकी सरकारी प्रधिकारी श्रीर एम्प्लायसं एंड कांट्रे क्टर्स के प्रतिनिधि होंगे। मैं चाहूँगा कि श्रीमकों की संख्या ज्यादा हो तो श्रच्छा होगा क्योंकि श्रीमक तो श्राग्नाइज्ड रहते नहीं, उनके प्रतिनिधि जो श्राएंगे, वह उनके इंटरेस्ट्स को श्रच्छी तरह से सेफगाई नहीं कर सकग क्योंकि उनकी श्रावाज सुनी नहीं जायगी । इसलिए मैं चाहता हूं कि उनकी संख्या बढ़ जायगी तो उनकी श्रावाज सुनना एडवाइजरी बोर्ड के लिए लाजिमी हो जायगा।

श्री अब्बुल गनी डार (गुड़गांव): चेयर-मेन साहब, बचपन में सुना करता था कि बैल की दो सींगों पर घरती खड़ी है, ट्रेक्टरों ने न सिर्फं उन सींगों को तोड़ दिया, बल्कि बहुत बड़ी संख्या में हमारी देहाती लेबर को मोहताज बना दिया। जिनके पास म्राज ट्रेक्टर्ज म्रागये हैं, न सिर्फ खेती-बाड़ी, बल्कि उन्होंने मशीन के जरिये से ही दाने निकालने शुक्क कर दिये हैं, दाने ले जाने शुरू कर दिये हैं। वह लेबर कांट्रेक्टेड हो या म्रन-कांट्रेक्टेड मुझे इससे बहस नहीं है, लेकिन उस का तो दम निकल गया।

दूसरी बात-चेयरमेन साहब, ध्राप धी जानते हैं, इतिहास में ध्राप की कुरबानियों की चर्चा रहेगी। कांग्रेस से कुछ लोग बागी हुए, इसलिये कि वे समझते थे कि कांग्रेस में जो लोग ध्राज हैं, वे रिएक्शनरीज हैं धौर हम प्रोग्रेसिव हैं, लिहाजा वे सामने कौ बैंचों पर जा कर बैठ गये धौर ध्रपनी सरकार चलाने लगे। ध्रगर वे ध्रकलियत में हैं, बह बात चेयरमेन साहब ध्राप जानते हैं, लेकिन इस वक्त यह सरकार चार सींगों पर चल रही है—पहला उनका ध्रपना सींग है, जो इंदिरा जी के साथ हैं, दूसरा सींग डी॰ एम॰ के॰ है, तीसरा सींग हमारे निम्बयार साहब हैं धौर चौथे हमारे बनर्जी साहब हैं। चूँकि इस वक्त...

SHRI NAMBIAR: I am no more with the Government.

श्री अब्बुलगनी डार: जितनी लेबर की इज्जत आज चाइना में है, उसकी कोई दूसरी मिसाल नहीं है। तीन महीने तक कैम्प लगा... (श्रवधान)... वहां मजदूर भी थे भीर लीडर भी थे, उन्हीं में माओत्सेतुंग भी थे और चूएनलाई भी थे। तीन महीने जमीन पर लेटे, मजदूरों के साथ लेटते रहे, किस लिये—मजदूरों की इज्जत बढ़ाने के लिये। भ्रव भ्राप देखिये भ्राज लोहे का उत्पादन हमारे यहां कितना बढ़ा और चाइना का उत्पादन कितना बढ़ा, श्राप उससे श्रन्दाजा लगाइये कि श्रापके यहां मजदूर की कितनी इज्जत है। रिशया वालों ने वही पालिसी अस्तियार की जो मेरे भाई बनर्जी

345

[श्री ग्रब्दुल गनी डार:—]

साहब की है कि हम कन्डीशनली इसको सपोर्ट करते हैं। लाला हेमराज, जो ग्रापके बड़े पुराने साथी हैं, मेरे भी बुजुर्ग हैं, उन्होंने बाप को मां का खसम नहीं कहा, पूज्य पिता जी कह कर ग्रपनी टीका-टिप्पणी की। मैं कहना चाहता है कि जो सरकार अकलियत की सरकार है, ग्रगर उसके इस बिल की डी॰ एम॰ के॰ वाले मजम्मत करें, निम्बयार बहत ही सस्त ग्रलफाज में मजम्मत करें, बनर्जी मीठे-मीठे लफजों में उसकी मजम्मत करें और उनके बाद वह लेबर, जो इन्दिरा भी की जय बोलती है, उन की सब इन्स्टी चूशन्ज इस की मजम्मत करें ग्रौर उसके बाद भी सरकार बड़ी ढिठाई के साथ इस बिल को लाये, तो मैं समझता हं किन तो यह सरकार को शोभा देता है ग्रौर न इन भाइयों को-चाहे निम्बयार साहब हों, चाहे मजदूर नेता हों, जिनकी वे यहां पर नमाइन्दगी करते हैं। निम्बयार साहब ने खुद इस बात का दावा किया है कि एक भी ऐसी एसोशियेशन नहीं आई या ऐसी एसोशियेशनों का एक भी ऐसानमाइन्दानहीं स्राया जिसने कहा हो कि हम कांट्रेक्ट लेव**र ए**वालिश नहीं करना चा<mark>ह</mark>ते। ऐसी हालत में सरकार को समझना चाहिये कि इन चार सींगो में से तीन सींग ऐसे हैं जो पूरे जोरशोर से कहते हैं कि यह नहीं होना चाहिये . . .

SHRI NAMBIAR: I am not supporting the government. I was in favour of the no-confidence motion.

श्री अक्दुल गती डार: मैं भी यही कह रहा हूं कि इन्होंने क्लिग्नरली कहा है कि बिल हमें मन्जूर नहीं है। बेनर्जी साहब ने जरूर थोड़ा सा सहारा दिया है, क्यों कि वह जानते हैं कि कहीं वोटिंग पर ये चले गये तो फिरंक्या होगा? इसलिये उन्होंने सहारा देने के लिये कहा है कि इसको कन्डीणनली मानता हूं।

सभापति जी, यह बिल पास हो या न हो लेकिन एक बात साफ है कि इस वक्त दो ही ताकतें ऐसी हैं जो इस देश की डैवलपमेन्ट में काम दे सकती हैं। एक है-सरमायेदार या उस का सरमाया, चाहे वह गवर्नमेंट के पास हों, चाहे वह किसी प्राइवेट पार्टी के पास हो, चाहे वह किसी इन्स्टीचूशन के पास हो. कांट्रेक्टर के पास हो, लाइसेंस-होल्डर के पास हो ग्रीर दूसरी तरफ है-मजदूर। दोनों जब तक दिलोजान से नहीं मिलते इस मुल्क का डेवलपमेंट नामुमिकन है । स्राखिर जापान क्यों स्रागे बढ़ गया, स्राज इन्टरनैशनल मार्केट परवह क्यों छाया हुग्रा है, हालांकि उसके मुकाबले में ग्रमरीका बहुत ग्रमीर और बड़ा देश है पैसे के लिहाज से। दूसरे मुल्कों की भी चर्चा माती है, जर्मनी है, लेकिन जापान क्यों छाया हुआ है ? इसलिये कि वहां मजदूर और मालिक दोनों में कोई फर्क पता नहीं चलता, तमाम मालिक हैं, तमाम मजदूर है, बच्च:-बच्चा काम से लगा हुम्रा है, इसका नतीजा यह है कि उन की हर चीज चाहे कपड़ा हो, मशीनरी हो, कलपुर्जे हों, साईकलें हों, कोई चीज हो, हर जगह उस चीज को फैला दिया है. बच्चा बच्चा पार्ट्स तैयार कर रहा है. स्कृ तैयार कर रहा है, रबड़ तैयार कर रहा है, इस तरह से उन्होंने ग्रपने यहां लेबर की इज्जत को बढ़ाया है, उस को आगे बढने का मौका दिया है। वहां पर लेबर आज देश का बराबर का ग्रंग है।

मेरी तरफ से कोई भी बिल पास कीजिये, जब तक खुदा के फजलोकरम से ये दोस्त इस अकलियत सरकार का, जो माइनोरिटी मवनंमेंट है, उसका साथ देते रहेंगे, यह गवनंभ्र स्ट चलती रहेगी और यह परवाह नहीं करेगी कि हमारे निस्वार साहब क्या कहते हैं, इन के सिद्धांत क्या कहते हैं । हमारे उनजी क्या कहते हैं । मेरे डी॰ एम॰ के॰ के भाई क्या कहते हैं और उनके सिद्धांत क्या कहते हैं ...

श्री स॰ मो॰ बनर्जी (कानपुर) : लेकिन

[स॰ मो॰ बनर्जी---]

वे सुप्रीम कोर्ट में जाकर भूठ नहीं बोलते ं..∙ (व्यवधान)...

सभापित महोवय: आप सुप्रीम कोर्ट के बारे में जो कह रहे हैं, यह वािब नहीं है। इस को ग्राप मेहरबानी करके वापस ले लीजिये, वरना हम इस को रिकार्ड से निकाल देते हैं। यह रिकार्ड में नहीं जायगा।

श्री अस्तुल गनी डार: मझे वापस लेने में कोई एतराज नहीं है। उन्होंने छेड़ा था, इसलिये मैंने जवाब दिया है।

श्री बि० प्र० मंडल (मधेपुरा): सिर्फ सुप्रीम कोर्ट के टारे में ही नहीं, माननीय सदस्य ने एक दूसरे को कहा है कि ... • * ... यह सब भी निकाल दीजिये।

श्री अध्युल गनी डार: बेशक निकाल दी जिये, लेकिन जरा सुनिये। चेयरमेन साहब, मेरी बातें कड़वी जरूर होती हैं, हो सकता है कि आप सफा भी हो जांय, लेकिन मैं कहना चाहता हूं कि लेबर के मामले को इतना तूल यह सरकार क्यों दे रही है? आज भी बावजूद इसके कि यह अकल्लियत की सरकार है, इन्होंने इतनी जुर्रत की क्योंकि जब तमाम लेबर पार्टियां और इनके जो सायी हैं, वे इस से मुत्तफिक नहीं थे, फिर भी अपनी पालिसी को घड़ल्लो के साथ क्यों ला रहे हैं, जिस को इन के अपने साथी ने मां का

खसम नहीं, पूज्य पिता जी कहा। में ने क्यों कहा है कि इस को सिलेक्ट कमेटी के सुपुर्द करो.....

श्री अटल बिहारी वाजपेयी (बलरामपुर) सिलैंक्ट कमेटी से तो यह आया है।

श्री अब्दुल गनी डार: सिलंक्ट कमेटी से तो आया है, लेकिन यह इंन्दिराजी के नारे के मृताबिक नहीं आया है। सभापति जी: मैं जानता हूं.....

सभापति महोदय : आप खत्म कीजिए।

श्री अब्बुल गनी डार: मैं क्यों खत्म करूं। मैं सेवर पर बोल रहा हूं। यहां पर बैठ कर आप, स्पीकर साहब या डिप्टी स्पीकर माहब अगर हममे खफा हों तो हमसे बदला लें लेकिन हम उससे दुखी नहीं होंगे...... (व्यवधान).....

सभापति महोदय: इसमें बदला लेने की कोई बात नहीं है।

श्री अस्बुल गनी डार: मैं चाहता हूं कि बात साफ साफ हो। मजदूरों का जो हक है वह टाटा और विड्ला के बराबर होना चाहिये, इन्दिरा जी, संजीवैया और अब्दुल गनी डार के बराबर होना चाहिये। जाप उनकी कोई चिन्ता न करें, उनकी कोई बात न सुनें और उनके सुधार के नाम पर यहां कोई बिल लाना चाहें तो कम से कम मैं उसकी तारीफ नहीं कर सकता हूं।

^{••} Expunged as ordered by the Chair.

Contract

شرى عميدا تعني مُرار (گُرُگاوُل): چيرمني صاحب ' بميين ميںسنا كرتا تنا کہ سیسل کے ، دو سینگوں پر د معسدتی کوئری ہے ۔ مریکیٹوں نے نہ حرف ان سینگوں کو توڑ دیا بکہ بہت بڑی سنکھا میں بمارى دىيباتى ليركو محتاج بناديا من کے اس ان فریش کے ہی ەم فى كىمىتى با*ڑى '* كىكە ا**غىي**ى مشین کے ذریعہ سے می دانے نکا مے متروع کر دیے ہیں۔ دانے لے مانے شروع کرد سے میں۔ وہ فيبر كانثر مكيند بهوإان كانثر كميند مجوي سے بحث نہیں ہے۔ لسکن اس کا تو دم نکل گیا

د*وسری ب*ات جیر *من صاحب ت*کیب بعی مانتے ہیں - انتہاس میں اکمی قرانوں کی جرمیا رہے گی ۔ کا نگرنس سے کچہ لوگ بای بوش اسلیم که ده محصته سق كە كانگرىس بى مولۇگ آج بىي ا دە ری اکیشنر میر بی اور میم پراگریسیو بی ىدا دە سامنى ئىنجون برماكرىيۇ كى اورا بني سركا رمياني كل م الرمير وه اقلیت یں ہیں ۔ یہ بات مرین مل

" پ مباختے ہیں ۔ لیکن اس وقت ہے سركادمارسينگوں يرميل رسي بیلا ان کا اینا سینگ ہے ، جو اندرا جی کے ساتھ ہے۔ دوسرا سینگ ڈی-ایم-کے سے - تیسرا سئنگ ہما رے تنبیر صاحب من اور جوتما ہارے برجی صاحب ہی مونکه اس وقت

SHRI NAMBIAR : I am no more with the Government.

ئرى عيدالفنى دُار:- مبتنى ليمركى عزت اب ما شنا میں ہے اس کی کوئ دوسری مثال نہیں ہے۔ تین میلینے ككيب لكان . . . (ويو ومعلن).. دبان مز دور می نق اورلم شرر می ھے' انہیں میں ماویسے ننگ ہی سقے اور میسو این کائی میں سنق - تين مبيعة زمين بركيم مزدوروں کے ساتھ سلیٹےرہے كس يع - مزدورون كى عزت برما نے کے ملے ۔ اِب آپ د كيمية - آب لو سب كا أتيادن ہمارے بیاں کتنا بر معیا اور

AUGUST 3, 1970

إكااتب إدن كتنا برُحا لے بہاں لالہ ہیم راج مو آ ۔ کے ے پر ا<u>ن</u>ے سائق میں اور میرے تھی ہزرک ہیں۔ ہوں کہ آج جو مرکارسیے ' اگر اس کے بل كى ردى -ايم كي - وال سخت الفاظ مي مذمس کرس اور اس کے لعب ہی وہ کیپر جو ا ندر^ا جی کی سیے بولتی ہے ان کی سب المنتی میونشنز اس کی مذمت کرس اور اس کے بعیب بھی

سے کار بڑی دمیثان کے القاس بل كو لائة الم سدکار کو متو بعیہ - v = يه نہيں ہونا ماسينے...

SHRI NAMBIAR : I am not supporting the Government. I was in favour of the no-confidence motion.

ياس ہو' لاتسنس ہو لار کے یاس ہو۔ اور دوسری طرف ہے مزدور - دونوں مب تک دل وجان سے یں ملتے اس ملک کا دیو تیمنٹ نامکن سے أخر جا يان كيون آكے بڑھ ئىيا - آج انترسىشنلاركىت یروه کیوں جمایا ہوا ہے حالانکہ اس کے معتبا یلے میں امریکه بهت امیر اور فراکشیں ہے۔ سیے کے لحب الم سے دوسٹر کے ملکوں کی بی چرچا آتی ہے۔جمنی کُنُ جا یا ن کیوں جیسایا ہوا۔۔۔ے؟ وسس کے کہ وہاں مزدور اور مالک دونوں میں کوئی فرق یت نہیں ملتا ۔ نمسا م مالک ہیں ۔ سسام مزدور ہیں ۔بیہ بیہ کام بیسے لگا ہوا ہے - اس کا نتجہ یہ ہے کہ ان کی ہرمیسیز جا ہے کیم^و ہو ' مضری ہو کل بر زے ہوں ' سائیکلس

Labour etc. etc. Bill 354

شری عبدائعنی وار: - میں نبی نبی کیہ رہا ہوں کہ امغوں کے یرلی کہا ہے کہ بل ہمیں منظور نہیں ہے ۔ برمی مل نے مغو*ڑا سا سہا*را دیا یے ۔ کیونکہ و ہ 'حاسنے ہم کہ ووٹنگ پر یہ جلے گئے تر پیر کیا ہوگا۔ انسٹ کے ابغوں سنے سہارا دسینے کے نئے کہا ہے مانتا ہوں ۔

سېمايتى مى! پەيل ياس ہو یا نہ ہو تنگین ایک یا ت مان ہے کہ اس وقت دوی کا تختیں الیم ہی جواس دلیش کی ڈیولیمنٹ ہیں کام رے سکتی ہیں ۔ ایک ہے سے مایہ داریا اس ت مايه ، ماسيه وه گورنمنٹ کے یاسس ہو ماسے وہ کسی برائیو بیٹ ر تی کے یا س ہو - جانبے یاس ہو۔ کا نٹر کیٹر <u>س</u>ے

میری طرف سے کوئی بی بل پاس کیا جائے جب کی خدا کے نعنسل و کرم سے یہ دوست اس اقلیت سرکار کا جو مائینوریٹی گورنمنٹ ہے اس کا ساتھ دیتے رہی گے یہ گورنمنٹ جبتی رہیے گ ادر یہ بیرواہ نہیں کر ہے گ کہ سار سے نمبیر صاحب کیا کہ سار سے نمبیر صاحب کیا کہ سار سے نمبیر صاحب کیا کہ تھا دیے نمبیر صاحب کیا کیا کہتے ہیں ۔ ان کے سعانت ان کے سرحا نت کیا اور میرے ڈمی - ایم - کے کے بعائی کیا کہتے ہیں ادر ان کے مدحانت کیا کہتے ہیں -

نری-ایس-ایم-بزی: – نسیکن ده مبریم کودش پی جا کم جو ش نہیں بو لئے.....

شری عبدالغنی و ار: - بیریم کورط کی بات کیتے ہو ... بخد بزد. اس نے بولیٹیکل و کونیٹرن کیا جمینٹ نہیں کیا .. (دلود دھان. سبعا بتی مہود شے: - سبریم کورٹ کے بارے میں جو کہد د ہے میں یہ واجب نہیں ۔ ہے اس کو آپ مہریانی کر کے والیس لے بیئے ورنہ ہم اس کو دیکار و ہے نکال دیتے بیں - یہ دیکار و میں نہیں مبائے گا۔

ىترى عبدالغنى ۋار - نچے دائيں

^{**}Expunged as ordered by the Chair.

کیے میں کو اعتراض نہیں سے انوں نے چیڑا تھا' اس سلتے میں نے جواب دیاہے

نڑی۔ بی۔ بی۔ منڈل (معے دہا)۔ مرف سپریم کورٹ کے با رے میں نہیں ماننیہ کڈسیہ نے ایک دوسرے کو کہا سبے کہ پوسب مبی نکال دیکھ

متری عبدالفنی ڈار:- بیشک نکال دیکھ - لیکن ذرا سینے چر مین ما میب - میری باتیں کوموں مزور ہوتی ہیں - ہوسکتا میں کوموں میں کہست ہوں کہ سین میں کہست ہوں کہ است الموں کہ سیر کے معالمے کو است الموں یہ سیر کے کہ یہ المعیت کی میرکار رہی ہے - آئے جی بادجود الموں کے کہ یہ المعیت کی میرکار میں الموں کی کہ میسب میرات کیوں کی کہ میسب ادر ان کے جوسائتی ہیں ادر ان کے جوسائتی ہیں ادر ان کے جوسائتی ہیں ادر ان کے جوسائتی ہیں

وہ اس سے متغق نہیں اپنی پالیسی کو دھ میں اپنی پالیسی کو دھ کیوں دھ کیوں ان کے ساتھ کیوں ان کے دیا ہے میں جس کو ان کے خصم نہیں' پوجیہ بتاجی کہا ہے میں نے کیوں کہا ہے کہا

شری اگل بہاری واجییش (بلام بور) سلیکٹ تمیش سے تو یہ آیا ہے

سبعابتی مہو دئے:۔ آپ فتم سیکھتے ۔

نٹری عبدانغنی ڈار:۔۔ میں کیوں ختم کروں - میں پبر پر بول رہا

^{**}Expunged as ordered by the Chair.

AUGUST 3, 1970

سبعایتی مبودعے:۔۔اس میںبدلہ ملینے کی کوئی بات نہیں ہے

نری عبدالفنی و ار: میں جاہتا ہوں کہ بات ما ف صاف ہو مزدوروں کا جوحق ہے وہ ٹاٹا ادر بر لا کے برابر ہونا چاہیئے انداجی سنجیویا اور عبدالفی وار کی کوئی بات نہ سنیں اور ان کی کوئی بات کا جا ہیں کوئی بات کی اس کی تولید بنیں کوئی بات کی مولید بنیں کی مولید بنیں کوئی بات کی مولید بنیں کی مولید بنیں کی مولید بنیں کی مولید بنیں کوئی بات کی کوئی کوئی بات کی کوئی کوئی بات کی کوئ

श्री स० मो० बनर्जी: सभापतिजी, मैं ग्रार साहब की यडी डज्बर करना हूं तेकिन बहां तक पर्यनल एक्सप्लेनेशन का सवाल है सभापित महोदय: आप पसंनल एक्स-प्लेनेशन लिखकर स्पीकर साहब को दे दीजिये।

भी स॰ मो॰ बनर्जी: इन्होंने जो कुछ कहा है उससे नाराज्मी नहीं है.....

समापित महोदय: लेकिन पर्सनल एवस-प्लेनेशन तो सिखकर होता है।(स्थववान)...

SHRI S. M. BANERJEE: Sir, 1 rise on a point of order.

MR. CHAIRMAN: Under what rule? Please quote the Rule.

SHRI NAMBIAR: Rule 377.

भी स॰ मो॰ बनर्जीः रूल यह है कि प्वाइंट श्राफ ग्राडंर बिजनेस बिफोर दिहाउस पर रेज कर सकते हैं।

सभापति महोदयः जब वेबोलना शुरू करेंगे तभी तो कर सकते हैं।

SHRIS. M. BANERJEE: You have got a copy of the rule. I have no copy, I am speaking from memory.

SHRI NAMBIAR: Without the permission of the Chair he can raise it.

MR. CHAIRMAN: I do not give you the permission to raise the point of order.

SHRI S. M. BANERJEE: No permission is needed for raising point of order. You are creating something extraordinary.

यह कहां लिखा हुआ है कि प्वाइंट आफ आर्डर रेज करने के लिए परमीशन की जरूरत होगी।

सभापति महोदय: मेने भिनिस्टर की काल कर रखा है।...(ब्ययबान)..... SHRI S. M. BANERJEE: Rule 376. Your permission is not needed. Rule 376 (2) says:

"A point of order may be raised in relation to the business before the House at the moment."

The business before the House is the passage of the Bill. Where is the necessity for asking for the permission?

Mr. CHAIRMAN: I have called the Minister.

SHRI S. M. BANERJEE: Business before the House is-your ruling that that portion should be expunged. that should not go on record; otherwise people will laugh at us. My point of order is this that when I interrupted Shri Dar, he used certain expression which was derogatory to me and the Members of the House. You, in your wisdom, said that nothing should go on record. Where I wanted to give personal explanation which was necessary, Sir, you did not allow me to do so. I ask: under what rule ? A Member can attack and say anything he likes; all that goes on record; even the last portin of his speech has gone record, whereas another Member against whom he says something is not allowed to give the personal explanation. want to give a personal explanation. My point of order is this.....

Mr. CHAIRMAN: This is not a Point of Order. Unless you give in writing, you cannot offer any personal explanation. If you do so, that will not go on record. That is my final decision.

आप पर्सनल एक्सप्लेनेशन दे रहे हैं। आप यह लिखकर स्पीकर साहब के पास भेज दीजिए। ...(रयवधान)...

THE MINISTER OE LABOUR AND REHABILITATION (SHRI D. SANJI-VAYYA):

Mr, Chairman, Sir, as many as

15 Hon Members of this House have participated in the discussion on this Bill, viz., Contract Labour (Regulation and Abolition) Bill. The intention of the Government is to abolished Contract labour. I say this, becauce many Hon. Members who spoke wanted to know as to what the intention of the Government is. I wish to make it very clear that the intention of the Government is to abolish contract labour.

That is why Clause 10 deals with this aspect of the question. Claus 10 clearly lays down that contract labour system will be abolished, subject to certain conditions. In Clause 10 (2) certain conditions are laid down. It is not as if all the four conditions should be fulfilled. If one of them is fulfilled it is enough to abolish cantract labour That is one point.

The other point that I wish to make on this occasion or in this context is this, namely, that all these 4 conditions have been laid down by the Supreme Court in a Judgment.

Therefore, it is very clear that the intention of the Government is to abolish contract labour. But the Joint Committee has made certain suggestions. Certain amendments were brought into this Bill which were placed before the Select Committee. They said that this should not be applicable to those industries which are of intermittent nature or which are of seasonal nature and subject to certain days of functioning. They stated:

For the purpose of this subsection work performed in an establishment shall not be deemed to be of an intermittent nature—

- (i) if it was performed for more than one hundred and twenty days in the preceding twelve months, and
- (ii) if it is of a seasonal character and is performed for more than sixty days in a year.

(Shri D. Sanjivayya)

This is not the one which was introduced by the Government or placed by the Government before the Joint Committee. This is, if I may say so, an invention of the Joint Committee. We have accepted that and we have brought this before the House.

Wherever we found that the contract labour could not be abolished on account of various difficulties, we thought that the contract labour in such cases should be given certain facilities. The living conditions and the working conditions of the contract labour are really deplorable. Therefore, many clauses of the Bill deal with the facilities to be provided and in what manner their conditions of work, their hours of work, their wages, etc. are to be regulated.

Now, the other important point that was raised was relating, to the number, namely, 20 workers or more. This Bill will be applicable to those establishments which employ 20 or more persons. (Interruption). Many Hon. Members desire that it should be 10. If it is reduced to 10, then, the difficulty will be that of implementation. Many hon. Members who welcomed the Bill as well as those who criticised the Bill wanted to know whether the Government will be serious

enough in the matter of implementation. Legislation may be passed, and facilities may be provided, but they will be of no avail if they are not properly implemented. Therefore, if we reduced this number from 20 to 10, probably it will be very difficult to implement the provisions, However....

17 hrs.

SHRI ABDUL GHANI DAR: I had suggested 15.

SHRI D. SANJIVAYYA: However, in the proviso to clause 1(4) (b), it has been provided:

"to every contractor who employ or who employed on any day of the proceeding twelve months twenty or more workmen.

Mr. CHAIRMAN: The Hon. Minister may continue his speech tomorrow.

17.0½ hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 4, 1970 Sravana 13, 1892 (Saka).